

Sharma, Shri Nawai Kishore
 Sharma, Shri R. N.
 Sharma, Dr. Shankar Dayal
 Shashi Bhushan, Shri
 Shastri, Shri Ramanand
 Shastri, Shri Ramavatar
 Shastri, Shri Sheopujan
 Sber Singh, Shri
 Shetty, Shri K. K.
 Shinde, Shri Annasaheb P
 Shiva Chandika, Shri
 Shivappa, Shri N.
 Shivanath Singh, Shri
 Shukla, Shri Vidya Charan
 Siddayya, Shri S. M
 Siddheshwar Prasad, Shri
 Sinha, Shri Dharam Bir
 Sinha, Shri R. K.
 Sinha, Shri Satyendra Narain
 Soban Lal, Shri T.
 Sokhi, Shri Swaran Singh
 Somasundaram, Shri S. D.
 Stephen, Shri C. M.
 Subramaniam, Shri C.
 Subravelu, Shri
 Sunder Lal, Shri
 Surendra Pal Singh, Shri
 Suryanarayana, Shri K.
 Swaminathan, Shri R. V.
 Swamy, Shri Sidrameshwar
 Swaran Singh, Shri
 Swatantra, Shri Teja Singh
 Tasyab Hussain Khan, Shri
 Tiwary, Shri K. N.
 Tula Ram, Shri
 Tula Ram, Shri
 Ulkey, Shri M. G
 Ulaganambi, Shri R. P.
 Unnikrishnan, Shri K. P.

Vajpayee, Shri Atal Bihari
 Vekaria, Shri
 Venkatasubbaiah, Shri P.
 Venkatswamy, Shri G.
 Verma, Shri Balgovind
 Verma, Shri Phool Chand
 Verma, Shri Sukhdeo Prasad
 Vidyalkar, Shri Amarnath
 Vijay Pal Singh, Shri
 Vikal, Shri Ram Chandra
 Viswanathan, Shri G.
 Yadav, Shri Chandrajit
 Yadav, Shri G. P.
 Yadav, Shri Karan Singh
 Yadav, Shri R. P.
 Zulfiqar Ali Khan, Shri

NOES

Nil

MR. SPEAKER : The result* of the division is : Ayes 311; Noes *Nil*.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted

MR. SPEAKER : The Bill, as amended, is passed.

— —

15 53 hrs

DISCUSSION RE CEILING ON
AGRICULTURAL HOLDINGS

MR. SPEAKER : We will now take up the discussion on the land ceiling. We had actually fixed it for 2 p. m. We will continue with it up to 6.30 p. m.

SHRI SHYAMNANDAN MISHRA
(Begusarai) : No, Sir. We have got some engagements. (*Interruptions*)

*Shri V. N. P. Singh also recorded his vote for AYES.

MR. SPEAKER: The time is fixed. This morning I had made it very clear that we will continue up to 7 p. m.

SHRI SHYAMNANDAN MISHRA: It is for four hours. We can continue with it the next day.

MR. SPEAKER: There is no time left now. At 6.30 we can take up the half hour discussion and till 6.30 this debate will go on. After that, everything will be finished.

SHRI BHOGENDRA JHA (Jainagar)
* *

MR. SPEAKER: Order, please. It will not form part of the record. Offhand you cannot get up and make allegations against a Minister. You get up and without giving me an opportunity of knowing what you want to say, you go on saying something. This is completely flouting the procedure. When there is an allegation against a Minister, there is a procedure. When an allegation is made against a Minister, it has to be on a substantive motion. You cannot bring in any matter offhand like this, nothing will go on record.

SHRI S. M. BANERJEE (Kanpur): A particular point has been raised by the hon. Member. There are serious charges against a particular Minister.

MR. SPEAKER: I do not know anything. Abruptly, offhand nothing can be brought up here. Only on a substantive motion can it be done.

16 hrs

SHRI D. K. PANDA (Bhanjanagar): Sir, today we are discussing the statement made by the Agriculture Minister, Mr. F. A. Ahmed, on certain clarifications relating to the irrigated land from private sources and irrigated land from Government sources. Before that, the Central

Land Reforms Committee has categorically mentioned the ceiling limit to be 10 to 18 acres of perennial irrigated land or irrigated land capable of growing two crops. But the Agriculture Minister has diluted the recommendations of the Central Land Reforms Committee by bringing into it other words such as "perennially irrigated land from Government sources". He has added "from Government sources".

Now, what are its implications? The controversy raging throughout the country, specially in Punjab and which is confined to the kulak and landlord lobby, is assuming serious proportions. That has to be fought out and put an end to. In this background if we analyse the implication of this, one thing is clear. I will speak only on one aspect, as to how in Punjab the kulaks want to get out of this ceiling and want a higher ceiling level to be fixed. They want that this ceiling of 10 to 18 acres should not be applicable to their holdings. That is very clear from the fact that in Punjab 51 per cent of the total irrigated lands are by tube-wells, i.e. private. So, for 55 per cent of the land which is controlled by these landlords and kulaks they want exemption and they want that a higher ceiling should be fixed for those lands. That is the crux of the problem and the subject of controversy.

In this connection, Shri Ahmed's rider that the ceiling laws would be applicable only to such agricultural lands "as were under assured irrigation from government sources or of two crops" is quite understandable. What is the plea in that statement? The plea is that all the earlier ceiling laws have been based on this very consideration and that Parliament itself adopted the West Bengal ceiling law on this very basis. These are the two main contentions on which Shri Ahmed is basing his statement and reasoning.

We know what were the ceilings fixed in the earlier legislations. It varied from 40 acres to 324 acres. In Andhra Pradesh

it was 324 acres and in Rajasthan 336 acres. So, a higher level of ceiling was fixed in the earlier legislation. This higher level cannot be argued as a point in favour of the hon. Minister's statement.

At a time when the Central Land Reforms Committee has already taken a decision and when the National Agricultural Commission is going to give its opinion and take a final decision, at that time a statement creating confusion among the ranks of the ruling party and the progressive elements in the country should not have been made. It is going against the very current of the country, going against the very interests of the poor agricultural landless labourers, going against the very promise that was given by the ruling party, going against the very mandate which the people give in favour of the Congress. Therefore, at a time when there is hunger for land, at a time when we find tension in the rural areas, this approach and attitude only goes to encourage and embolden the kulaks and the landlord lobby.

SHRI K. N. TIWARI (Bettiah) : Sir, I strongly object to the word 'kulak', which was used in the past against reactionaries.

SHRI D. K. PANDA : There is nothing unparliamentary in this term. The question is why there should be such a controversy. A controversy is raised and confusion is created by smuggling in words like "irrigated by government sources". This is part of the struggle, part of the resistance movement started by the same landlords and kulaks, the land capitalists to sabotage the land reform measures.

At a time when the Central Land Reforms Committee has submitted its interim recommendations, at a time when the working group have submitted a report under the leadership of the National Agricultural Commission, when a final decision is yet to be taken, when such controversies have been raised throughout

the country, at such a time does it not look ridiculous and ironical to bring a Bill on land ceiling in the Punjab Assembly, specially with the help of the Chief Minister, Giani Zail Singh? Now what is the very fact? What are the provisions under the fresh legislation that is brought there in Panjab. It is really sickening to know that the first thing the Bill says, "That higher compensation should be given." There in certain areas one acre of land costs Rs. 20,000 and 25% of that land should be given as compensation. That means for per acre, it comes to Rs. 4,000. It is just equal to the price. That becomes very clear. Therefore, keeping in view the recommendations of the Central Land Reforms Commission, they have made certain provisions in a couched language so that they can make an eye wash and extract more and more in favour of the land-lord. Not only that there are certain provisions, from which date this comes into force—Sept. 1970. After that and this Bill comes into force, every land-lord has got the right under the Bill to effect the transfer.

MR. SPEAKER : I may inform you that half-an-hour debate may be carried over to-morrow because I have received the information already from our friend Mr. Guha. Till 6.30 p. m. we will continue. I think that will be enough.

SOME HON. MEMBERS : No.

SHRI SHYAMNANDAN MISHRA : Some of us will get two minutes only.

MR. SPEAKER : All right upto 7 p.m. I would have easily accommodated, but there is no time available for tomorrow and day-after.

SHRI SHYAMNANDAN MISHRA : You are entertaining fresh obligations.

MR. SPEAKER : The same schedule is being followed. Till 7 O'clock this debate will continue. Half-an-hour will be postponed for to-morrow.

SHRI D. K. PANDA : So, the very Panjab Bill which is now on the anvil gives not only higher compensation but there is also provision for additional piece of land for additional members of family beyond 5. That has been made to grab more and more land. Not, only that, that makes scopes for benami transfers and in the past, we know, several loopholes have been left in this ceiling legislation. Therefore, the gap between the legislation and its implementation can be well understood from the fact that though 20 million acres of surplus land was available, according to the Fourth Five Year Plan 2 million acres Government could get as surplus land. From that we can know the gap that is created between legislation and implementation and the loophole by which the landlord could keep for himself those lands in tact and no surplus could be taken from him with such measures. The landlords were playing mischief in the past. The fresh legislation for ceiling should not have any such loopholes and no scope should be given for that

16.15 hrs

[**SHRI R. D. BHANDARI** in the Chair.]

Now, with regard to the justification of making any distinction between the land irrigated by Government source and the land irrigated by the private tubewells, there should not be any distinction made. The entire enlightened opinion in the country is towards the fixation of ceiling at a low level, that is, drastic reduction in the level of a ceiling . . .

MR. CHAIRMAN : Your party has got 20 minutes. You have already taken 15 minutes. There is another speaker also from your party. So, you bear that also in mind.

SHRI D. K. PANDA : As far as the present thing is concerned, we know, there is an enlightened opinion that there

should be a drastic reduction to get more surplus land for distribution amongst the landless people, amongst the agricultural labourers. That is also with a view to mitigate the tension in rural parts of our country, between the employer and the agricultural labourer and between the landlord and the landless. Even the Home Ministry has recommended that the tension can be brought down by proper, suitable and effective land reforms legislation. From that point of view also, the opinion is in favour of a drastic reduction in the ceiling. When such is the background, when such is the time in the country, when such is the tension in the rural areas, there is absolutely no point to create a confusion by the Agriculture Ministry to say that there is a difference between the two.

It is also reported that with regard to a family as a unit, there is some trouble. The Minister of Agriculture, Shri Ahmed, sent a note to the All-India Congress Committee when it wanted to meet sometime in the past. So, till now, the effort is going on to create confusion by raising certain distinctions between certain words and between different concepts, that is, if we take a family as a unit, whether it goes against the Hindu law, whether it goes against the Inheritance law and so many other things are being raised.

Between the Government irrigated land and the private irrigated land, there is another confusion. Similarly, about exemptions as to which exemptions need to be cancelled, there is a mischievous attempt to create confusion.

In view of the situation prevailing in the country, in view of the massive demands and the promise given by the Government, I would appeal to the Members on the Treasury Benches and, specially, those who have already taken a progressive stand in combating the resistance put forth by those big landlords and Kujaks, not only at the State level but also at the

Central level, to stand by it. Let us be very cautious about these things. Here and now, I want that the Government should come forward to say categorically that there is absolutely no difference in regard to fixation of ceiling between 15 to 18 acres, and that is accepted. At the same time, the Government should tell us that there is no distinction between lands irrigated by Government source and the lands irrigated by private source. That has also been discussed at length in the Land Reforms Seminar where Mr. R. D. Bhandare was also there and he presided over it and many persons participated in it. The intentions have to be very clear.

Now, my only appeal will be to all the Members here that we have to draw lessons from all the loopholes left, in the past, in the land legislation law. One of them is that we fixed a land ceiling at a very high rate. So, that should be drastically reduced. Secondly, here and now the Minister should make a statement with regard to the exemptions in the name of orchards, in the name of gardens, in the name of the some religious endowments, in the name of separate property of the son, in the name of the separate property of the wife, in the name of the separate property of the daughter, etc., that under no circumstances, the exemptions should be allowed. We know very well that, in the last 25 years, especially from 1955 when we first enacted the land legislation on ceilings, the poor people in the rural areas have not yet got even one per cent of the surplus land. Now 63 million hectares will be available according to the present recommendations—if they are accepted and if they are going to be implemented very effectively. Therefore, keeping this in view, the different kinds of exemptions should be cancelled.

For administrative purposes, a very good and patriotic corps—patriotic officers

who have been tested during this entire period—must be formed; an administrative corps must be set up for effective implementation. In addition to that. . .

SHRI M. RAM GOPAL REDDY : (Nizamabad) : Every member should conclude his speech within the time allotted to him; otherwise, some members will be deprived of the opportunity to speak.

MR. CHAIRMAN : I am thankful for your proposal. The hon. member may please conclude.

SHRI D. K. PANDA : I am just concluding, Sir.

In addition, there must be a watch dog committee to direct the political measures, to see that the purpose of the land reforms is achieved and specially that the surplus land is brought out and distributed by a strong and effective machinery. . .

MR. CHAIRMAN : He should conclude now.

SHRI D. K. PANDA : This is the last sentence, Sir.

It is really most unfortunate that one of the Ministers at the Centre who is having his own farm, etc., also supported this landlord lobby. That was the most unfortunate and shocking news. Is it only to protect his own interests or to protect the interests of crores of agricultural labourers and poor landless people? Therefore, this should also be put an end to. That very Minister demanded disciplinary action against Mr. Krishna Kant who went all over Punjab and made a move that no such mischievous attempt should be made to scuttle the land legislation.

श्री के० एन० तिवारी (बैतिया) : सभापति महोदय, पिछली बार, मैंने लैंड सीलिंग के बारे में कुछ बातें कही थीं, मैं उन बातों को इस समय दोहराना नहीं

[श्री के० एन० सिवारी]

चाहता, लेकिन मैं यह भी नहीं चाहता कि कोई हीट जैनरेट की जाय, जिससे कि जो प्रसन्नो सवाल है, वह दब जाय। सवाल लेंड सीलिंग का हो या कोई भी हो, जरूरत यह है कि इसके ऊपर खुले दिमाग से, खुले दिल से विचार किया जाय कि यह सवाल क्या है और किस तरह से उसको हल किया जाय।

मैं मेनिन की कहावतो से भी सहमत हूँ और मैं अपने उन साथियों को आगाह कर देना चाहता हूँ कि अगर कुछ लोग जो लेफ्ट विंग के कहलाते हैं और इन्फेन्टाइल डिम-आंडर को पसन्द करते हैं, हम उनके साथ नहीं हैं और दूसरी तरफ जो बहुत बड़े-बड़े लेंड-लांड या काप्टकार हैं, उनके कौज का पृष्ठपोषण किया जाय तो हम उसमें भी नहीं हैं। हम मिडिल कोर्स लेना चाहते हैं। इसके जो रोजन्स हैं वह आपके सामने रखना चाहते हैं। रोजन्स यह हैं कि आज मवाल लेंड-सीलिंग का हो, बिग हाउसेज को लेने का हो, नेशनलाइजेशन का हो जिनमें मवाल हैं जिसके ऊपर सारी बहस इस हाउस में बँठ कर हम किया करते हैं। उसका एक ही मकसद है। वह मकसद यह है कि हम देश के एक-एक आदमी, नर-नारी को पाना, रुपड़ा, दवा दारू, रहने के लिए मकान, बच्चे की शिक्षा बीमा, यह सारी चीजें मिलनी चाहिए। सारा सवाल यही है। इसको कैसे हल किया जाये यही सवाल है। आप लोग लेबर की तरफ से यूनिवर्स बनाते हैं, उनकी डिमाइण्ड को प्रोजेक्ट करते हैं तो उसमें भी सवाल यही होता है कि कैसे उनकी फेमिली अच्छी तरह से रह सके, किस तरह से उनको दो स्क्वैर मीटर्स मिल सकें। हम भी सीलिंग के बारे में यही कहते हैं। कांग्रेस ने जो स्लोगन दिया है वह यही

है कि गरीबी हटाओ, कांग्रेस ने यह स्लोगन नहीं दिया है कि गरीबी बढ़ाओ। अगर वही स्लोगन दिया होता कि गरीबी बढ़ाओ तो उसी को हम कहते कि गरीबी बढ़ाओ। लेकिन यह स्लोगन न आप देते हैं और न कांग्रेस देती है। तो गरीबी हटाओ स्लोगन क्या है, इस पर मेरा ब्याल है न वह साइड और न यह साइड कोई बी मत रख सकती है। गरीबी कैसे हटेगी, इस पर दिमाग लगना चाहिए। जिनके पास दो समय का खाना है उसका एक समय का खाना छीन लिया जाये, अगर कम्युनिस्ट और मोशलिस्ट भाई इसके लिए तैयार हैं कि गरीबी यहाँ तक बढ़ाई जाये कि जैन मुनि के दिगम्बरी हो जायें तो कल में आप इजाजत दे दीजिए, उसके लिए भी हम तैयार हैं, उस हालत में भी हम इस हाउस में बैठने के लिए तैयार हैं। हम इस बात को नहीं मानते कि हम उस वर्ग में आते हैं जो कि सग्रह में विश्वास रखते हैं। ताप्रेसी होने के नाते चन्दा मागने में भी हमारा हाथ खुला रहा है और दूसरे ब्राह्मण होने के नाते भी हमारा हाथ खुला है। हम में आप क्या स्पर्धा करते हैं, हम एयरकण्डिशनड बगला और दूसरे तमाम आराम हम नहीं चाहते बल्कि हम तो उन ऋषि मुनियों में विश्वास रखते हैं कि जो कि त्यागी रहे हैं।

साई इतना दीजिए जा में कुटुम्ब समाय आप न भूखा रह सके साथु न भूखा जाय।

हम तो इसी तरह से समाज में रहना चाहते हैं जिस पर कोई एतराज नहीं हो सकता। इस तरह से चाहे 5 एकड़ में रह सकें या दस एकड़ से रह सकें, इसमें एकड़ का फ़र्क ही नहीं है। क्या आपने कभी इस बात पर विचार किया है कि करल सीलिंग का मयलब क्या है? मतलब है करल पापुलेसन

की इनकम पर सीलिंग। रूरल पापुलेशन जो है उनकी इनकम पर प्राप सीलिंग करने जा रहे हैं। अगर यह बात सही नहीं है तो इसको कन्ट्राक्टिब कीजिए और हमको समझाइये। अगर यह बात सही है तो फिर मैं पूछना चाहता हूँ कि सोशल जस्टिस क्या है? प्राप रूरल इनकम पर तो सीलिंग कर दीजिए लेकिन बर्कालो, डाक्टरों, सेठ साहूकारों और दूसरे डग स कमान वालों को बंसे ही छोड़ दीजिए—यह कहा तक उचित होगा? मैं तो एक इंच भी जमीन नहीं चाहता। प्राप जानते हैं कि जिस राज से जमीन जांतेते हैं और जब तक पंदावार नहीं हो जाती है, कहीं चराई के लिए साठी डडे चलते हैं, कहीं पानी के लिए झगडा और खून खराबा होता है। कहीं रात में चोर न ले जाये उसके लिए रखवाली करनी पडती है। कटने के बाद भी जो घनाज रखा रहता है उसकी भी रखवाली करनी पडती है। एक तरफ तो प्राप कहते हैं कि एग्रीकल्चर एक इंडस्ट्री है। अगर यह इंडस्ट्री है तो प्राप एक बात बताइये कि प्राप और इंडस्ट्रीज को तो रखना चाहते हैं और हमारी इंडस्ट्री जो है जिससे हम दो समय का अपना खाना चलाते हैं उसको लेना चाहते हैं। हम नहीं चाहते कि दो चार मजिले मकान उठावें, हम नहीं चाहते कि हम बड़े धाराम से रहे और सोसाइटी के दूसरे लोग तकलीफ से रहे। प्राप जानते हैं कि हमारे ऊपर क्या बर्देन है? एक किसान पर क्या मुदिकल्लें हैं? हरबाह और चरबाह से लेकर भिखमये तक और जो बेत मजदूर काम करते हैं उनका सारा खर्चा किसान पर ही पडता है। यहाँ तक कि बिड़िया भी नुकसान करती है किसान का। लेकिन जो लोग मजदूरों के बीच काम करते हैं वहाँ न पूछे से और न बिड़िये से नुकसान का कोई बर है। इस प्रकार जब सहर के रहने वाले

लोग बोलते हैं तो हमें बड़ी तकलीफ होती है क्योंकि क्या प्रोबलम है वह समझते नहीं हैं। हमारे यहाँ कहावत है कि बिच्छू का मन्त्र न जानें, और साप के बिल में हाथ डालें।

श्री अटल बिहारी वाजपेयी (ग्वालियर): अपना हाथ नहीं दे रहे हैं, प्रापका हाथ डलवाना चाहते हैं।

श्री के० एन० सिबारी : इसलिये मैं निवेदन करना चाहता हूँ हमारे एक सरदार साहब है कम्युनिस्ट पार्टी के, माननीय तेजा सिंह, उस रोज कह रहे थे कौसी पार्टी है कांग्रेस की? उसके मैनीफेस्टो में कुछ है और उसूल कुछ है। तो मेरी समझ में प्राया कि नाई दर्जों को कोई चीज बिलना रहा हा। प्राप अपनी पार्टी की जनाब खबर लीजिये, हमारी चिन्ता न कीजिये। हम कभी भी अपनी पार्टी के उसूलों से धसन नहीं जाते। जो भी सीलिंग पार्टी ने रची है, ठीक है, लेकिन हमको अपनी बात कहने का खड्ट है। हम वह मुसलमान नहीं हैं जो कहते हैं कि कुरान में खुदाबन्द ने जो लिख दिया उसमें अकल काम नहीं करेया। मैं वह मुसलमान हूँ जो खुदा ने कुरान में लिखा उस पर अकल की भी गुंजाइश है मैं उस सिद्धान्त को मानता हूँ। इसलिये अगर कोई चीज लिख दी गई और उस बारे में हमको कोई चीज सूझती है और हम सुझाव न दें यह न हमारी पार्टी मना करती है और न हमारा सिद्धान्त मना करता है। इसलिये जो मैनीफेस्टो में है उसको हम मानते हैं, उसके अन्दर चलते हैं। लेकिन अगर उसके अन्दर में कोई सुझाव हमारा है वह हम न दें, वह हमारी पार्टी नहीं कहती। उनके यहाँ शायद ऐसा न हो। लेकिन उनको भी मानना चाहिए, उनको सोचना चाहिये।

[श्री के० एन० तिवारी]

माननीय सदस्य रोष भ्रमबाद घायद पढ़ते होंगे, 54 वर्ष की क्रांति के बाद भी अगर एशिया भाग हाथ पसारने के लिए तैयार है अमरीका के सामने अपने फूड ग्रैन्ट के लिए, 54 वर्ष की आजादी के बाद जो एग्जिमेंट किया है और अमरीका से बिजनेस करना चाहते हैं और अपना लेना चाहते हैं तो आप इससे एक बात समझ लें कि कनेक्टवाइजेशन करने के बाद भी वह अपनी फूड प्रोब्लम खींच नहीं कर सके। लेकिन हमारे यहाँ लाखों और करोड़ों लोगों ने जमीन जोत कर के फूड प्रोब्लम को हल कर दिया, भाज देश भारत-निर्भर हो गया है और साथ ही दूसरे मुल्कों को भी खिलाने जा रहे हैं। यह है हमारा एक सिस्टम।

एक हमारे दूसरे दोस्त बोल रहे थे कृषि मंत्री के बारे में, धरे क्या पढ़े हुए हो? हमारे कृषि मंत्री एक बुजुर्ग और सीजनड भावमी हैं, प्रैक्टिकल भावमी हैं, जो उन्होंने कहा है कि पीरीनियल इर्रिगिटेड और ट्यूब वेल से जो जमीन इर्रिगिटेड है, इन दोनों से डिफरेंस है किसी बेसिस पर उन्होंने कहा होगा, कोई ग्राउन्ड होगी, आप उनके पाइन्ट आफ व्यू को समझिये। सामक्याह रींग व्यू लेकर प्रोजेक्ट करना चाहते हो तो यह आपकी मर्जी है।

मैं कृषि मंत्री जी से निवेदन करना चाहता हूँ कि आप सीलिंग जरूर कीजिये, लेकिन साथ ही यह भी देखिये कि उसका इम्प्लीमेंटेशन भी हो। जो नो स्टेप आप लें उसका इम्प्लीमेंटेशन होना चाहिए। साथ ही यह भी कहना चाहता हूँ कि आप डरा मत कीजिये। यह गवर्नमेंट जो एकम्ब कर जाती है हर बाज में, यह नहीं होना चाहिए। ऊँचिये मत। जो सबाब है उसकी तह तक

न जायें इस डर से कि लोग हमको बदनाम कर देंगे, यह सही तरीका नहीं है। आप जो भी निर्णय करें उसको मुस्तैबी से कार्यान्वित कीजिये।

आपको मैं एक बात कहना चाहता हूँ। लाखों करोड़ों भावमी ऐसे हैं जो कि आपके बोटर है। इस बात को धरने ले लिया है जबकि सेन्टर की कोई रिस्पॉसिबिलिटी नहीं है। आपके प्राप्तीसंस इस तरह के बचे हुए लोग हैं जो अपनी कुलकर ओपीनियन देनी चाहिए, आपके सामने जो प्रोनेस्ट ओपीनियन देनी चाहिए वह नहीं देते हैं, आपके साथी नहीं देते हैं। यह बड़ी खतरनाक बात है किसी मुल्क के लिए कि जहाँ का बुद्धिभीवी इस बात से डर जाये उन नासमझ बुद्धिजीवियों की वजह से जो कि प्राबलम को न समझते हो और भ्रमबादो में जो बातें हांती है उनकी वजह से और नासमझो से जो प्राबलम को नहीं समझते हैं, समझदार भावमी उनके सामने रुक कर जायें। तो यह बात वैसी ही होगी कि द्रोपदी की चीर का हरण हो जायेगा और आप घृतराष्ट्र की तरह देखते ही रह जायेगे। ऐसी बात नहीं होनी चाहिए। इसलिए मैं साफ इस बात को कह देना चाहता हूँ कि मैं सीलिंग के खिलाफ नहीं हूँ। इस बात को हर भावमी समझ ले। आप क्या कहते हैं? हम से ज्यादा आप गरीब मा-बाप के लड़के हैं कि मैं कहूँगा कि सीलिंग यहाँ न हो? कोई है बैठा? बहुत कम होंगे। आप कुलक्स हमको कहते हैं, आप कहते हैं कि हम दो, चार, दस एकड़ जोतते हैं। मैं कहता हूँ कि मोस्ट रिपब्लिकनरी वह लोग हैं जो इस बात को कहते हैं। वह कुलक्स नहीं बुली हैं। वह चाहते हैं कि गवर्नमेंट को डरा-बमका सकें। मैं निवेदन करना चाहता हूँ कि अब समय नहीं है, बहुत के लोग बोलने वाले हैं,

इसलिए मैं साफ कहना चाहता हूँ कि आपकी कांग्रेस कमेटी का जो सिद्धान्त है, वह काम में आना चाहिए। मैं उसके साथ हूँ, लेकिन एक बात है कि अगर कोई सुझाव दिया जाता है, अगर कोई प्रेक्टिकल डिफिकल्टीज होती हैं तो उसमें कोई सुधार की गुंजायश है तो अमेंडमेंट करे। आप कन्स्टीट्यूशन को अमेंड करते हैं, कन्स्टीट्यूशन बनाया था तो आप क्यों अमेंडमेंट करना चाहते हैं? क्योंकि उसकी जरूरत पड़ती है। आपने जो एक बात तय की है, अगर उसमें जरूरत पड़े तो अमेंडमेंट कीजिए। कन्स्टीट्यूशन के ऊपर भी मॉनिफेस्टो हो गया। उसमें अगर कोई गुंजायश है, उसमें अगर कोई बात आपको कही जाती है और जायज बात है तो आपको उस पर सोचना चाहिए। इतना ही आपसे निवेदन करना चाहता हूँ और सभापति जी, आपको धन्यवाद देता हूँ कि आपने समय दिया।

SHRI S. P. BHATTACHARYYA (Uluberia) : After the deliberations, discussions and declarations, within two or three months, I have a feeling that the very declaration of the Congress Government during the period of election in favour of radical land reforms has come to be totally lost. My feeling is that that objective is going to be totally lost.

The Central Land Reforms Committee had declared at first that the ceiling should be between ten and eighteen acres, and that appears to have been taken from the West Bengal Land Reforms Act or something like that. But afterwards, at the Chief Ministers' Conference and the Agriculture Ministers' Conference, it was said that the ceiling should be imposed on Government-irrigated lands. Then, I raised the question during the budget discussion and asked, "Are you going to exempt the privately-irrigated lands"? It then came out that privately-irrigated lands would be exempted from this ceiling

Now, afterwards, what remains? Indian statistics say that 30 per cent of our cultivated land is irrigated, but that only 10 per cent is Government-irrigated. This is the all-India figure. But in Punjab,—I am telling you from the Abstract of Punjab's statistics—there are only 865 Government tube-wells. The private tube-wells are 97,704. The area cultivated by 97,704 tube-wells must be exempted! That is according to the latest declaration. There are only 35 Government wells in Punjab. (Interruption)

AN HON MEMBER : Percentage or number?

SHRI S. P. BHATTACHARYYA : It is the number. But the private irrigated wells number about 1,67,169. If the private irrigated lands are exempted, only a few acres will remain. Even after this dilution, the *Statesman* was saying that if ceiling on irrigated land was always meant to be confined to irrigated lands through Government sources, then the Congress party's claim to radical land reform is hollow, as it has been hollow always. Previously, they said so much of land would be re-distributed and there will be so much of land reforms, but after that, everything become diluted. the *Statesman* observed on 2nd May that "the same is the situation now."

Afterwards, it is seen that you are going to be so much diffident regarding the ceiling, but within this period, the big land owners are distributing the lands among themselves. The *Times of India* says that in Madhya Pradesh, only in one district, Narsinghpur, in one week, stamps worth 11 lakhs of rupees were sold simply for land transference, and within one month, nearly Rs 5 crores to Rs. 7 crores were exchanged for stamps, etc because the lands are getting distributed among themselves, and after this, what will remain?

How are you going to make land reforms to solve poverty? Are you not

[Shri S. P. Bhattacharyya]

becoming friends with the big landlords and their interests and defeating the declaration you have given to the people, whose expectations were real when they put you into power, expecting that you are going to solve poverty and solve unemployment? That is the real thing which cannot be denied. But when you are going to take action, you are forgetting their cause and the big landowners' interest are dominating your decision and diluting everything.

In West Bengal, during the United Front regime, we distributed seven lakh acres of land and the Minister was saying that "you are illegally occupying the lands." We had distributed *khas* land and *benami* lands. When the poor peasants and the landless peasants occupying the Government land ask the Government to distribute them properly, then it is illegal. When big landlords occupy those lands, it is never illegal. That is your attitude. Are you for the poor people of our country? You should have roused the people. You have got enough support and power. Why did you not rouse them to know their cause, to know their demand? Big landlords are there and you are being influenced by them; you are not influenced by the poor people. That is creating the situation in which we are in.

Radical land reform is required. The Minister of Planning has said that to increase the buying capacity of rural people we should have this ceiling so that maximum land can be got distributed. You have developed new seeds, new ways of cultivation. You should not think in the old ways. The land reform enquiry committee or some other committee has already stated that big landlords cannot go to modern methods of cultivation and give enough attention to agriculture and therefore land holdings must be limited. Big holders cannot do it. If you think in the old way, you are not taking into account

what the Planning Minister has said. In Japan MacArthur could carry out land reforms completely and successfully. He was a military general of a foreign country. Here there the Congress Government is not able to do that.

The day before yesterday, there was a report in the *Statesman* that eighty per cent of our people in the villages are living below the poverty level. There is mass unemployment. Radical land reform is the only way of solving it; that will increase the buying capacity of the people and create sufficient market for our industrial development. Then the unemployment problem can also be solved. This is our demand. There is a saying in Bengali :

"सोरसे पोड़ा दिये भूत छाड़ानो जाय किन्तु
सोरसेर सोध्य यदि भूत ढकेजाय
ताहाले घार भूत छाड़ोना जायना !"

If you throw burnt muster seeds, the ghosts will be driven away; but if the ghost remains within the muster seeds and not outside, the ghost cannot be driven out. That is the situation. Big land owning interests are within the policy making committee; how can you bring about land reform? If you do not bring land reforms, people will not keep you in power.

But will any repressive measure stop the millions of people taking their own cause, if you do not give them the proper solution? Big land owners have also their boys who should be employed in the industries. I am a peasant worker. When there is industrial development, the big land-owners cannot remain safe in their position. If there is proper land distribution, some families will go to industries. What does it matter? What is the harm?

Those who remain in cultivation, will remain there itself. You are speaking of socialism. But after a sufficient land distribution, if industrial development takes place, then the population in agriculture now 80 per cent in our country will go down to 20 per cent and more people will be in industries. With that perspective, I think you should come out of this weakness and out of this narrowness, and as suggested by the Working Group of the National Agriculture Committee which is headed by Mr. Ahmed, you should carry out the suggestions and help the country to develop in the proper way. It is not that you are running the big families. It is leading the country to a better future. You must have that stamina; if you do not have that, people will not excuse you.

As Tagore has said—

“शत शत साम्राज्यैः भ्रमशेष परे उरा
काज करे”

Do not forget it. Go along with the people and their demand or get yourself destroyed.

*SHRI C. CHITTIBABU (Chingleput) : Hon. Mr. Chairman, Sir, I am grateful to you for giving me an opportunity to participate on behalf of my party, the Dravida Munnetra Kazhagam, in the discussion on the statement laid on the Table of the House by the Minister of Agriculture on 27th April, 1972 regarding Ceiling on Agricultural holdings.

Sir, in the whole universe no poet could equal the revolutionary zeal of the one and only poet of Tamil Nadu, Subramania Bharathi, who sang sonorously that every human being in the world should for his very existence have one acre of land. He gave so much significance of possessing one acre of land by everyone in the world. Coming from the land of this poet, I take pride in talking about ceiling on agricultural holdings.

During 25 years of our existence as an

independent nation, so much has been said about land reforms in this House, but so little benefit has accrued to the people of the country. The landless agricultural labour in our country number many crores whose cry for land has all along been in wilderness. The credibility gap created by the gulf between Congress promises and performances all these years has been seriously widened by inept handling of land ceiling legislation.

I would like to substantiate what I have said. In the year 1960 land ceiling legislation was with so much of advance propaganda and great fanfare, enacted in Tamil Nadu. In this law there were many built-in loopholes and lacunae which enabled big land-lords in Tamil Nadu to circumvent the provisions of the Act. I would tell you how this Act was made a mockery by people placed in high position. This law was passed on 6-4-1960. But on 4-4-60, the daughter of the former Chief Minister of Tamil Nadu managed to sell away 27 acres of land. Is this not a clear evasion of the impending provisions of land ceiling Act? It did not stop here. In the year 1962, two years after the passing of this law, the son-in-law of the same Chief Minister—I mentioned his daughter and now I am referring to his son-in-law—sold 240 acres of land and brought himself to the ceiling limit of 30 acres under this Act. These are not just solitary instances. In Coimbatore, Kangeyam, Kunniyur, Tanjore and Tiruchirappalli—also in many parts of Tamil Nadu—more than 4000 acres of lands were transferred *binami*. This Act enumerated many exemptions like grazing land for religious trusts, sugarcane land etc., which were exploited fully by land-lord and other vested interests. There was one instance in which 93 acres of land was transferred to a religious trust which was formed with just a picture of Krishna. In Tanjore, exemption was sought for 7000 acres of land by a big sugarcane factory. I can go on narrating any number of such shady transactions,

*The original speech was delivered in Tamil.

[Shri C. Chittibabu]

but on account of paucity of time, I confine myself to these few unparalleled instances, which occurred in Tamil Nadu.

Now it is reported that the land ceiling act will have retrospective effect from 1970. I demand in the name of fairplay and justice that the Act should be given retrospective effect from 1960. The former Chief Minister of Tamil Nadu, whose kith and kin resorted to flagrant violation of the land ceiling Act, is now in Indira Congress. If the ruling party has got the courage of conviction, I would strongly urge upon the Government to give retrospective effect to the land ceiling act from 1960. I suggest this because those millions of agriculture labour, who with their sweat and blood feed the entire country, will be able to get one acre of land as dreamt by Subramania Bharati. The Central Government should translate their diction into action.

I am surprised at the discrimination between the land irrigated from Government sources and the land irrigated from private sources. If this invidious distinction is not done with, the land ceiling Act will be useless. If any benefit is to accrue to the poor landless agricultural labour, then this distinction between the land irrigated from the Government sources and the land irrigated from private sources should go. Sir, in our country 81% of the land is unirrigated. Out of 19% irrigated land, only 6% of land is irrigated from Government sources. The land ceiling Act with this distinction will be self-defeating and it will also enable the big land-lords to take full advantage of this loophole. I would once again stress that there should not be this distinction in the proposed land ceiling Act.

It is said that the land ceiling Act will lead to further fragmentation and in consequence the agricultural production will receive a set-back. I have gone to

Japan and in Japan 80% of the agriculturists own 5 acres and less. They have achieved remarkable production targets with these small holdings. Even in our country it has been proved beyond doubt that the small land-owners with five acres could get greater yield than big land-lords who have got multifarious interests other than cultivation. The small land-owners treat the land as their offspring and bestow so much personal attention that their yield is comparatively higher than those who possess vast acreage. There should not be any hesitation on the part of the Government to effectively implement the land ceiling act on this score.

Before 1970 Elections, the Tamil Nadu Government brought down the land ceiling to 15 standard acres from 30 acres which prevailed during Congress regime. The Congress Government had fixed 60 acres per family, which was brought down by D. M. K. Government to 40 standard acres per family. The D. M. K. Government mercilessly revoked all exemptions from the land ceiling Act, like grazing land, sugarcane area, religious trust etc. Lakhs and lakhs of landless agricultural labour were given full ownership of 5 acres of land and three acres of land. In fact, *passas* were given to them. The Tamil Nadu Government under D. M. K. passed and amended Tenancy laws benefiting millions of landless labour.

Here, I would like to know the programme of Indira Congress Government at the Centre for establishing some sort of a reasonable parity in the standard of living between the rural areas and urban areas in our country. During the course of two decades of Congress rule, the imbalance between rural and urban areas has increased. The D. M. K. Government has given *passas* to lakhs of landless agricultural labour in the rural area of Tamil Nadu. The Government has also declared a moratorium on agricultural

loans. Security of tenure has been ensured through legislation. Steps have been taken by the Government to raise the agricultural wages in rural areas. Power, water, fertilisers, improved variety of seeds are being supplied to all the agriculturists throughout Tamil Nadu. The Tamil Nadu Government has constituted the Slum Clearance Board for the specific purpose of rehabilitating slum dwellers not only in urban centres but also in rural areas. As a matter of fact, the Tamil Nadu Government alone has worked unceasingly for the uplift of the rural poor.

• 17 hrs.

Still, Shri Shinde mentioned the other day in this House that the Land Ceiling Act of Tamil Nadu Government suffers from certain deficiencies. I would like to know from him as to what are the drawbacks in the Tamil Nadu Land Ceiling Act. I would also like to tell him what has happened in the Congress-administered States like Punjab, Rajasthan, Haryana, U. P., Madhya Pradesh, etc. The discussion on the Land Ceiling Act in Punjab has been postponed indefinitely. It is the same story in Rajasthan, Haryana and U. P. The Chief Minister of Madhya Pradesh has himself stated about large-scale *binami* transfers of land there. Yet, this Chief Minister of Madhya Pradesh had the temerity to remark that the D. M. K. Government in Tamil Nadu has lost the support of the people. In Rajasthan, I understand that thousands of divorce petitions have been filed in the courts with a view to circumventing the land ceiling legislation. In the Land Ceiling Act of Madhya Pradesh, exemption has been given in the name of public interest.

Sir, the Chief Ministers of all these States belong to Indira Congress. I would be happy if they could frame land ceiling legislations which would benefit crores of dumb tillers of our country. The Tamil

Nadu Government under the dynamic leadership of our Chief Minister, Dr. Kalaignar Karunanidhi has been vigorously implementing the Land Ceiling Act and has been endeavouring earnestly to remove the imbalance between the rich and poor. Instead of saying that the Tamil Nadu Land Ceiling Act is deficient in some ways, I feel that the Agriculture Minister sitting opposite would be well advised to appreciate the lead given by our Chief Minister Dr. Kalaignar Karunanidhi, in this matter and learn a few things from him, which will benefit the countless millions of poor people in rural areas of our country. It may not be out of place here to mention that our Chief Minister has been insisting that no compensation should be given to lands belonging to temples and religious trusts. But I understand that the Central Government are keen to compensate them. Likewise, the Tamil Nadu Chief Minister has been demanding more powers for the State Governments solely guided by the motive of doing good to the people in rural areas. I request that the Central Government should come forward to share their powers with the States in the common interest of the people of our country.

With these words, I conclude.

SHRI AMRIT NAHATA (Barmer) : Mr. Chairman, the other day when we were debating the Finance Bill and again today the House heard with rapt attention and, personally speaking, I heard with respectful attention, the most beautiful exposition of a certain view point by my leader, Shri K. N. Tiwari. I entirely agree with him that in this debate acrimony should not be injected. I entirely disagree with some of the members here who use all sorts of names. To me this practice of using names like "kulak" is reprehensible.

SHRI G. VISWANATHAN (Wandiwash) : It is you who have started using this term "kulaks". Others have borrowed it from you.

SHRI AMRIT NAHATA : The hon. Shri Nathu Ram Mirdha is the unchallenged leader of Rajasthan and thus my leader also. We have the greatest respect for the views expressed by these people. Therefore, I would beg of the hon. House not to inject ill-will or ill-feeling in this debate but to exercise cold reason and warm persuasion which are our ways.

In our country we want to bring about change with consent. Of course, there is the example of Japan where the Americans brought about land reforms at the point of the bayonet. Land reforms were introduced in China by expropriating land; so also in Russia. We do not want it. China had cultural revolution; We want to have an agricultural revolution. The alternatives before us are very clear. Whether we would have a red revolution or a green revolution. Whether we would have a cultural revolution or an agricultural revolution. Sir, it is in the interest of our nation that we bring about a change with consent, with persuasion through the mechanism of law and not through confiscation or expropriation. Therefore when the basic question is posed as to what is the over-all priority before our country, it is said that we talk of land ceiling. We tell why not bring about representation ceiling. There is so much of disparity. Let us view this problem from an over-all priority.

Sir, we are not talking about ceiling on incomes. This must be made clear. Jan Sangh is the party which has demanded that while fixing the land ceiling, income must be the test. From the same plot, with the same conditions, same facilities same input, same irrigation, one farmer will take greater yield, another farmer will take the lesser yield. This is not the question. Here we are not considering the question of ceiling on income but the ceiling on land. You cannot increase it. You can increase its productivity. Land as the free gift of nature is fixed in our country. Moreover, India lives in her

villages. A large, overwhelming majority of our people live in villages. Sir, therefore, to ensure social justice to overwhelming majority of our people in this country, the first and foremost priority must go to an equitable and the just distribution of a fixed gift of nature to men. Therefore, if we want to establish egalitarian social order in our country; the highest priority must go to the ceiling on land.

The latest national sample survey (which was the 17th round) was done in 1961-62. It revealed that persons having no land or having land less than 2.5 acres together constituted 60% of the total in number, but among these 60% people hold in all hardly 7.6% of the total land. At the other end persons having more than 30 acres, each constitute 2% of the total population in number but had among them altogether 25% of the total land. This is the position. 60% of our population in the country side owns the land-holding of less than 2.5 acres and a very small section our population owns a holding larger than 30 acres.

When people talk of farmers, when they say that we are the voice of the farmers in the country, we must know which farmer? There is a marginal farmer, landless farmer. There is the farm labourer. There is a poor farmer. They constitute 60% of our population in the countryside owning less than 2.5 acres. There is hardly any 10% of the population which owns more than 30 acres. Sir, justice demands when we talk of re-distribution of land, when we talk of imposition of ceiling and distribution of surplus land to this 60% of the people, we speak the voice of the multitudinous population of our country the—most oppressed, the most neglected, the poorest section of our country. It is said that this is only the first step towards collectivisation.

This ceiling has a scientific background, I want to make it very clear.

India is a small country in the sense that the land: man ratio shows that there is greater pressure on land, that there is greater population as compared to land. India should be equated with Japan, with Taiwan, with Mexico, and not with the Soviet Union or with the United States of America, the two countries which are most backward in agriculture. We have brought this new farm technology, this green revolution, from these small countries, from Japan from Taiwan, from Mexico. In such countries, it is the small farmer, the small farm land-owner, who would contribute to the national wealth of our country. Therefore, even mechanisation is not suited to our conditions; even large-scale farming is not suited to our conditions. This green revolution, this new farm technology, is ideally suited to small-scale farming where the farm-owner takes personal interest, where he applies all the inputs, where he puts his best, his heart and body, into cultivation and brings out gold from the womb of the motherland.

We are not talking of collectivisation even. Even mechanisation or large-scale extensive farming is not suited to our country. It should be made clear once and for all that this ceiling is not a first step towards collectivisation. I would even go to the extent of saying that it cannot be a first step towards co-operation. Cooperative servicing? Yes, when you have small farms of 5 or 7 or 8 acres of land. There are people who ask: why did you allow big tractors to be imported? Why did you allow big tractors to be manufactured in this country? If we were earnest about ceiling, if our perspective was clear, the emphasis on tractorisation would not have been there. We can have cooperative servicing tractor stations. In Japan, tractor is an unknown entity; in Taiwan, tractor is an unknown entity. If we have small-scale farming, light traction will be needed and small tools will be needed. As far as big machines are concerned, they could be

serviced through cooperatives or through panchayats or through other Government agencies.

Sir, a patent argument that is paraded against the ceiling is that it would lead to a reduction in agricultural production. At the outset, I have no hesitation in recognising the great contribution that the progressive farmers of India had made towards self-sufficiency. The whole nation is grateful to them. But for their hard work, but for their imagination, but for their entrepreneurship, India would not have attained self-sufficiency. The entire nation grateful to them. There is no doubt about it. But the benefits of the green revolution must percolate down below. They must go to the lowest of the lowly in our countryside.

Recently, the Government of Haryana asked the Punjab University to conduct a study on the impact of green revolution on the agricultural structure of Haryana. Here is the study done by the Punjab University. I would like to quote one of the most interesting findings of this study:

"Two of our findings are relevant in support of this policy. We have established that a small holder is able to produce a much higher output per acre as compared to a large cultivator. Redistribution of land from the large to the small holders will most likely lead to higher agricultural output. In addition, we find that the adoption of the new technology has lowered the minimum size for economic farm operation. The progressive cultivators operating about 8 acres of land can now earn enough to cover their consumption expenditure and cultivators farming about 15 acres of land can earn substantial surpluses for re-investment. . . ."

[Shri Amrit Nahata]

"These two considerations underline both the possibility and the desirability of imposing a lower ceiling than has been envisaged so far."

This is one of the major conclusions of the study conducted by the Punjab University.

MR. CHAIRMAN : He may please conclude.

SHRI AMRIT NAHATA : I will need three more minutes, Sir.

I now come to the recent controversy about the source of irrigation. In our election manifesto, which is very sacred to me at least, it is said in para 31 :

"Land reforms hold the key to greater efficiency in agricultural production and the evolution of a more egalitarian social order in rural areas . . ."

Then it says :

"Ceiling should be applicable for the family as a whole, the term 'family' being defined so as to include husband, wife and minor children. Where the number of members in the family exceeds five, additional land may be allowed for each member in excess of five in such a manner that the total area admissible to the family does not exceed twice the ceiling limit for a family. The ceiling for a family of five members may be fixed within the range of 10 to 18 acres of perennially irrigated land or irrigated land capable of growing two crops."

SHRI PILOO MODY (Godhra) :
Where did you get this from ?

SHRI AMRIT NAHATA : We did not distribute our election manifesto to the candidates of Swatantra Party.

SHRI PILOO MODY : Or to the people. It is the rarest document found anywhere in India

SHRI AMRIT NAHATA : It is said that people who draw water from private tubewells are handicapped as compared to the people who get water from canals constructed by the Government. If you ask the people who draw water from canals, they will say, 'No; it is not correct; sometimes we do not get water; sometimes there is no water in the dam; the uncertainty is there; therefore, we are not better placed than those who irrigate land from private tubewells'. But if you ask the private tubewell owners, they will say, 'It is wrong; we have invested so much; we have sunk these wells; we have to pay charges for electricity, this and that'. My simple suggestion is this If it is established that canal irrigation is cheaper than tubewell irrigation, then the disparity must go; it can very easily go; let the irrigation rates from canals be increased. (Interruption) Here lies the crux of the problem. They are not interested in removing this discrepancy. they just argue for the sake of argument. This is only a ruse, this is only an excuse to get more land in the ceiling. If there is a real disparity, it must go. After all, this controversy on ceiling, I am afraid, is not a real controversy. The real controversy will arise tomorrow when the Government will think seriously of mopping up resources from the countryside. A part of the surplus resources that have been generated in the countryside must come to the public exchequer. For example, Government has set up a committee to study the question of agricultural income tax. That committee will make its report and tomorrow or the day after, Government will have to seriously apply its mind to the question of mobilising resources from the countryside. Then the

question will come whether these people who have generated resources or the people who are trying to put up a masquerade or camouflage of agriculture only to convert there black money into white should be stopped from doing it.

The whole question is that, whatever the ceiling, 15 acres or 18 acres or 13 acres or 10 acres, it must be implemented retrospectively. All *benami* transactions must be illegalised retrospectively and a machinery must be set up in which the beneficiaries of ceiling—those who are going to get land because of the imposition of ceiling—must be involved—in the implementation of land ceilings. In Kerala, Government has set up a statutory popular committee at the village level. This will have to be done in all the States, so that an effective check is there to see that land reforms are implemented.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : सभापति महोदय, जोत की अधिकतम सीमा को कम करने के सवाल पर सत्तारूढ़ दल में जो विवाद चल रहा है वह विवाद कुलक और छोटे किसानों का विवाद नहीं है, वह विवाद नारे और यथार्थवाद का विवाद है। चुनाव घोषणापत्र में यह कहना सरल है कि अधिकतम जोत 10 एकड़, 12 एकड़ और अधिक से अधिक 18 एकड़ होनी चाहिये। किन्तु जब उसको व्यवहार में लाने का प्रश्न पैदा होता है तो कठिनाइयां सामने आती हैं।

अभी तक मैं यह समझने में असमर्थ हूँ कि एकड़ों की जो बात कही जा रही है उस का आधार क्या है? कम से कम 10 एकड़ क्यों, 8 एकड़ क्यों नहीं? ज्यादा से ज्यादा 18 एकड़ क्यों, 30 एकड़ क्यों नहीं? क्या इन भाकड़ों के पीछे कोई वैज्ञानिक आधार है? क्या यह निकाल कर देखा गया है कि एक एकड़ में से कितनी आमदनी होगी?

भूमि की किस्में भ्रम-भ्रम हैं, उनकी उत्पादन क्षमता में भी भ्रंतर है। इसीलिए राज्यों में भ्रम-भ्रम कानून बने। भ्रम हम एकड़ों के हिसाब से विचार करेंगे तो मेरा निवेदन है कि हम सही निर्णय पर नहीं पहुंच सकते। इसलिए इसे यहाँ से धारम्भ होना चाहिए कि एक किसान परिवार को उसके जीवन-यापन की आवश्यकतायें जुटाने के लिए हम कितनी आमदनी देना चाहते हैं। क्या हम नहीं चाहते कि किसान का बेटा विश्वविद्यालय तक पढ़े? क्या हम नहीं चाहते कि किसान का बेटा नगर में रहने वालों के साथ समान जीवन-स्तर पर आ सके? मेरा निवेदन है कि एकड़ों में बात करने के बजाय रुपयों में बात होनी चाहिए। इसीलिए हमने कहा है, हमारी पार्टी ने कहा है . . .

श्री अमृत नाहाटा : पन्द्रह हजार।

श्री अटल बिहारी वाजपेयी : आप पन्द्रह हजार न कहें, जो कहना चाहते हैं वह कहें।

श्री अमृत नाहाटा : आपकी पार्टी ने पन्द्रह हजार कहा है।

श्री अटल बिहारी वाजपेयी : हमने कहा है कि पन्द्रह सौ रुपया मासिक आमदनी कम से कम रखें, इस दृष्टि से सीलिंग लगाने का प्रस्ताव हो।

दूसरी बात यह है कि हम सीलिंग बटाने की बात कर रहे हैं। क्या इसका कारण यह है कि सीलिंग के धाज जो कानून थे उनको लागू करने में हुई विकलता पर आप पूर्वा डालना चाहते हैं? क्या सीलिंग कानून बने नहीं हैं? क्या यह सच है कि उन पर धमल नहीं बिधा गया? शुभको जामधर बड़ा

[श्री अटल बिहारी वाजपेयी] ,
 राजपुर हुआ कि कहीं-कहीं व्यक्ति के नाम में सीलिंग है परिवार के नाम से नहीं। पति के लिए भ्रतग जमीन, पत्नी के लिए भ्रलग और बच्चों के लिए भ्रलग। आज सीलिंग के कानून का मजाक बना दिया गया है। कहीं कहीं तो रेकार्ड भी नहीं है। उनको एकत्र नहीं किया गया। उनके एकत्रीकरण का प्रयास नहीं किया गया है। ईमानदारी से सीलिंग का कानून भ्रमल में नहीं लाया गया। सत्ताशुद्ध दल को मान लेना चाहिए कि वह सीलिंग का कानून भ्रमल में लाने में विफल हुआ है और उस विफलता पर पर्दा डालने के लिए सीलिंग कम करने का नारा लगा रहा है।

मैं पूछना चाहता हूँ कि सीलिंग कम करने का उद्देश्य क्या है? मैं पढ़ रहा था "पावर्टी इन इण्डिया" बाई बी० एम० बाडेकर नील कात रथ, उन्हें कोई प्रतिक्रियावादी धर्मशास्त्री नहीं कह सकता। आप उनके लेख को पढ़ कर देखिये। उन्होंने कहा है कि सीलिंग कम करने से ग्रामीण क्षेत्र में गरीबों की समस्या हल नहीं होगी। कितनी जमीन बचेगी लोगो को देने के लिए? क्या केवल जमीन देना पर्याप्त है? क्या जमीन के साथ पानी देना जरूरी नहीं होगा? कुछ धाकड़े "इंडियन एग्रीकल्चर इन क्रीफ" में अपनी कहानी कहते हैं। धाकड़े बोलते हैं। पिछले कुछ वर्षों में भूमिहीनों की संख्या बढ़ी है। जिनके पास भ्रनइकोनोमिक होल्डिंग हैं, कम जमीन है वे जमीन बेच रहे हैं क्योंकि उस जमीन पर खेती करना उनके लिए लाभदायक नहीं है। हम क्या उन्हें जमीन देना चाहते हैं जो खेती नहीं कर सकते हैं? फिर साधन कहाँ से जुटाये जायेंगे? पानी का प्रबंध कैसे होगा? क्या सरकार के पास इतने वित्तीय साधन हैं? इसलिए किसान के मन में डर पैदा हो

रहा है। आज हम सीलिंग दस एकड़ करने की बात कर रहे हैं। कल को यह सीलिंग और भी कम हो सकती है। क्या किसान के मन में अनिश्चितता पैदा करना भ्रन्तोत्पादन को बढ़ावा देने का तरीका है?

किसान के मन में यह भी डर है कि जब से कम्युनिस्ट पार्टी के साथ कांग्रेस का गठबंधन हुआ है, वह फिर से कोप्रोप्रेटिव फार्मिंग को जिन्दा करना चाहती है, कलैक्टवाइजेशन लाना चाहती है, किसान को सरकार पर निर्भर करना चाहती है। मैं मानता हूँ कि हमे खेती में से अधिकतम पैदावार करनी है। धनी खेती हमारी समस्याओं का हल है। इसलिए जोत की कोई अधिकतम सोमा हमेशा के लिए पवित्र नहीं हो सकती है। अगर पैदावार बढ़ जाये तो सीलिंग घट सकती है हमें भूमि पर से लोगो का भार कम करना है। लेकिन यह भूमि को बांटने मात्र से नहीं होगा। बांटने के लिए भूमि है कहा? भूमि की भूख ज्यादा है और भूमि सीमित है। भूमि पर पहले से ही भार अधिक है। अगर हम कृषि से जुड़े हुए उद्योग धंधों का जाल फँसा सकें और जो भूमिहीन आज खेती पर निर्भर हैं, उन्हें कल कारखानों में लगा सके तब तो हम समस्या का समाधान कर सकते हैं, नहीं तो भूमि की जोत को कम करने की बात एक हास्यास्पद स्थिति तक जायेगी और परिस्थिति ऐसी पैदा होगी जिसमें खेती तो आपकी बिगड़ेगी ही लेकिन साथ-साथ किसान के स्वामित्व में से भी जमीन चली जायेगी। देश में कलैक्टवाइजेशन नहीं चलेगा। भारत का किसान अपनी जान दे देगा, जमीन नहीं देगा। पोलैंड की कम्युनिस्ट सरकार भी किसान की जमीन नहीं ले सकी। अभी तो देश में लोकतन्त्र है लेकिन मुझे लगता है कि हम खेती के साथ किसानवाद

करना चाहते हैं। मेरा निवेदन है कि यह सवाल नारों से हल नहीं हो सकता, यथार्थवाद के धरातल पर खड़े होकर आप इसको तय करिये।

प्रश्न केवल भूमि की सीमा को घटाने का नहीं है। भूमि की सीमा घटाने के बाद भी ग्रामीण क्षेत्रों में रोजगार नहीं मिलेगा। गांव के लोग नगरों में आ रहे हैं। गन्दी बस्तियां बढ़ रही हैं। उन्हें अगर वहां रोजगार देना है तो खेती से जुड़े हुए कल कारखानों का विकास करना होगा। यह सरकार नहीं कर सकती है और समस्या का समाधान गलत ढंग से ढूँढना चाहती है—

श्री पीलू मोदी : बेकार सरकार है।

श्री अटल बिहारी वाजपेयी : जिन किसानों ने व्यक्तिगत प्रयत्नों से सिंचाई का प्रबन्ध किया है उनमें और सरकारी साधनों से सिंचाई के लिए जल प्राप्त करने वाले किसानों में आपको अन्तर करना होगा। एक किसान ने कुआँ लगाने में पँसा खर्च किया—

श्री सतपाल कपूर (पटियाला) : कितना अन्तर ?

श्री अमृत नाहाटा : पँसा कहां से पाया ?

श्री अटल बिहारी वाजपेयी : अपने परिश्रम से पाया है। वहां से पाया जहां से मालवीय जी ने पाया। लेकिन मालवीय जी की धाय पर कोई सीमा नहीं, खर्च पर कोई सीमा नहीं। हमको फँसला करना होगा कि हम चाहते हैं या नहीं कि किसान खेती में पुँजी लगाए ? जहां सरकार सिंचाई के साधन उपलब्ध नहीं कर सकती है वहां किसान स्वयं सिंचाई के साधनों का विकास

करे ? आज स्थिति यह है कि लोग कुएं उखाड़ रहे हैं। क्या सीलिंग को कम करने का आपका यह अभिप्राय था ?

एक बात और मैं कहना चाहता हूँ। सरकार एलान करे कि आगामी दस वर्षों के लिए सीलिंग में फिर किसी तरह की कमी नहीं की जायेगी जिससे अनिश्चितता का वातावरण समाप्त हो सके और लोग अपने प्रयत्नों से अधिकतम उत्पादन कर सकें—

श्री श्यामनन्दन मिश्र : ये इनके हाथ में है ? हालात जैसे होते जायेंगे, वैसे करना है। आपने तो इनको दस साल का दस्तावेज लिख दिया—

समापति महोदय : इनका यह विश्वास है कि ये दस बरस रहेगे पावर में।

श्री अटल बिहारी वाजपेयी : मिश्र जी ठीक कह रहे हैं। मेरे कहने का अभिप्राय यह है कि नीति जो बनेगी, वह तो सतद्वारा रवीकृत होगी। किसान के मन में जो अनिश्चितता पैदा हो गई है, उसे हटाना पड़ेगा। उसके मन में यह विश्वास जमाना पड़ेगा कि बार-बार कानून बनाकर उसकी जमीन को कम नहीं किया जाएगा। अगर ऐसा नहीं होना है तो खेती में उसकी रुचि नहीं रहेगी और खेती में व्यक्तिगत रुचि नहीं रहेगी तो खेती नहीं बरेगी। कारखान और खेती में यह जो अन्तर है, इसको हम समझ ले। बिना किसान द्वारा ध्यान दिये हुए खेती नहीं पनप सकती है। इसलिए किसान के मन में अनिश्चितता पैदा नहीं होनी चाहिए और जो विवाद चल रहा है उसने अनिश्चितता पैदा कर दी है।

एक बात और कह कर मैं समाप्त कर दंगा। हमारे कुछ कम्प्युनिस्ट मित्र कांग्रेस पार्टी में नये विभाजन की तैयारी कर रहे

[श्री अटल बिहारी वाजपेयी]

हैं। मैं चाहता हूँ कि सीलिंग पर धाप कोई फैसला करें . . .

श्री अश्रुत नाहाटा : बड़ी चिन्ता है आपको हमारी पार्टी की।

श्री अटल बिहारी वाजपेयी : चिन्ता करनी पड़ेगी। जब धाप उनके साथ मिल जाते हैं तब चिन्ता करनी पड़ती है। कांग्रेस की गाय तो मैं समझ सकता हूँ लेकिन यह जो बछड़ा है, यह कम्युनिस्ट पार्टी का बछड़ा दूध पी रहा है। जरा हमारे कांग्रेसी मित्र उससे सावधान रहे।

SHRIMATI V. JEYALAKSHMI (Sivakasi) : Mr. Chairman, Sir, I welcome this discussion. 70 per cent of the population of India are involved in agriculture. 80 per cent among them are landless agricultural labourers. That being so one would agree that no body can possess a large quantity of land.

At the same time, we must think about women also. On behalf of the women from the agricultural family from the rural areas, I take this opportunity to express the real agony of this new limitation. Most of the girls from the agricultural families in the rural areas are uneducated. The educated employed women will somehow manage in Joint family with their own income. But as a result of this new mode of ceiling, women would have no right to possess no gift or *streedhan* land. So most women are clubbed in such a way that the women in India are bound to their husbands in everything, and now we shall be losing our freedom altogether.

Further, we have no equal rights in the ancestral property. My humble submission is that we must modify the Hindu code and the girls also like boys must have equal rights in the ancestral property, or at least

let Government allow the women to have some gift or *streedhan* land.

In Rajasthan, we are reading in the newspapers that about four thousand divorce cases have been filed. That being the situation, let Government allow the women to have some gift or *streedhan* land, and let us also survive, and let us also have the freedom or liberty to survive.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : Mr. Chairman, Sir. . . .

SHRI PILOO MODY Now, he is arguing for men.

SHRI ANNASAHAB P. SHINDE : Including Shri Piloo Mody.

I am thankful to you for giving me an opportunity to intervene in this debate. Shri Atal Bihari vajpayee made a statement that our party gave slogans but perhaps they were not meant to be implemented. I repudiate the statement. In fact, our party stands firmly for implementation of land reforms in this country.

If we look up back upon history, we shall find that in this country great progress has been made during the last 25 years. I am not saying that there are not weaknesses.

17.34 hours

[SHRI K. N. TIWARY in the Chair]

In fact, my Ministry has been the first to point out that there are lacunae in the legislation and in implementation. There are many people who try to circumvent the land reform laws, and a number of difficulties have been pointed out. But ultimately we must look to land reforms in the broader perspective. For instance, take the case of Pakistan. Even today there they talk of having irrigated land to the extent of 200 or 250 acres per family or per holding. While you look to India, the way we have progressed over

the past 25 years—there are certain difficulties in the democratic system, I know, because one has to understand the whole phenomenon of the system in which we are functioning here—landlordism is no longer there. In 1947, 40 per cent of land tenure in this country was held by zamindars, inamdars, jagirdars and others. They are no longer there. Then, the ceiling laws came. Of course, it is true that the surplus land which was available for disposal was not substantial as was contemplated in the beginning, because of the various lacunae, but to say that nothing has been done in this country would, I think, not be appropriate. Particularly in the field of tenancy laws, except for a few cases in the north-eastern part of the country, in the rest of the country almost two million tenant families have been settled. This is not a small achievement. I know that still—I know it personally there are States where the tenancy laws are not rigorously implemented, but these things should not lead us to the conclusion that nothing has happened in this country.

In fact, I may claim some credit for my party. This morning, on the inclusion of the Kerala Land Reforms Act in the Ninth Schedule to the Constitution, a unanimous vote was recorded in this House. This is a unique thing. I humbly submit that my party has a legitimate pride in this, because we were the party in this country, even in the pre-Independence days, to rouse the feeling about land reforms and to create a general consciousness in the country about the importance that land reforms have in our country. *(Interruption)*

SHRI SAMAR GUHA (Contai) : It would not be fair to equate your party at present with your party in the pre-Independence period. We were also in the National Congress then.

SHRI ANNASAHEB P. SHINDE : I am sorry you are not there now.

SHRI PILOD MOOY : You make yourself non-corrupt. We will all join you. *(Interruption)*

MR. CHAIRMAN : Order, please.

SHRI ANNASAHEB P. SHINDE : Some people are worried about our party's pledge. May I say that as far as our party's pledge is concerned, we will see that our party's pledge is honoured, because as far as we are concerned, there are no two thoughts in this matter. But we are a democratic party. We have discussions, democratic dialogues. Sometimes difference are brought out openly, and perhaps some of the friends opposite draw their own conclusions, but I have no doubt in my mind about this. I will repeat what happened in the morning on the floor of this House. My party will succeed in evolving a general consensus in favour of land reform in this country.

We are now committed. Shri Vajpayee in the morning raised the issue by asking that this is a State subject and he asked why the Centre should dabble with it and how we can give the States the directives. This is the accepted national policy. I suppose even the Opposition parties have now accepted this as a national policy.

Take, for instance, the Orissa Government. They may have certain reservations in their minds, but when they come to the common platform, they say, "No; we would not like to lag behind any other party or any other State Government." Therefore, this land reform is now part of the accepted concept, and at least as far as my party is concerned, there is no going back on this as far as the implementation is concerned.

We have accepted the position that we have to lower the ceilings. I need not go into the merits, because the arguments are well known. Technology has advanced; disparities are there. The green revolution has itself created some problems for us and we have to take note of these factors.

[Shri Annasaheb P. Shinde]

So, just as land reform is the accepted policy, similarly, lowering of land ceilings is also an accepted part of our policy.

Unfortunately, some points have been made about transfers in the wake of various States taking up legislation. Reports appear in the papers that in order to circumvent the provisions of the law, which would be enacted, people are transferring land. We are very clear on this. In fact we have suggested to the State Governments our view-point. When they enact their laws, I have no doubt in our my mind that within the next four or five or six months, we anticipate a number of States would enact laws for lowering of the ceiling and when they enact laws, necessarily our advice to them would be to have a retrospective provision. In fact, we have arrived at some sort of consensus on this, that September, 1970 should be the last date, and all transfers thereafter should be nullified. Therefore, those people who want to defeat the land reform laws by transfers . . . (AN HON. MEMBER : Genuine transfers ?) I am not prepared to go into technicalities; if transfers are taking place now, we should presume that they are for circumventing the law and we should proceed on that presumption. These transfers are not permissible, *prima facie*.

Unfortunately a number of things were said particularly about the statement which is under discussion today. Some papers, some people say that the recommendations of the central land reforms committee have been distorted and not only my name and my ministry's name but also the name of my senior colleague were brought in. As a humble colleague, I would appeal to the good sense of Members because I have a humble claim to make that my ministry is one of the ministries which is making some contribution to the economy of the country and I request them not to try to condemn institutions which are making useful contributions to the economy of the country.

Secondly, there is some misunderstanding about the whole thing. Am I supposed, or my senior colleague is supposed to report to Parliament on a subject-matter which was not discussed and decided upon by the central land reforms committee ? I think to do so would be misleading Parliament and the country. There may be honest difference of opinion whether privately irrigated land and the government sources—irrigated land should be equated or not; there are people who say it should be equated and there may be honest difference of opinion and I have no quarrel. It is not fair to say that my Ministry has made some changes while reporting to Parliament, changes which were not decided upon or discussed by the central land reforms committee . . . (*Interruptions.*) It was on 4th August that a statement was made here. The central land reform committee met on the 3rd and they discussed and dispersed; they did not prepare any report. Naturally the Ministry recorded the consensus and we thought we should inform Parliament about it. The same day I made a statement on the floor of the Rajya Sabha. Normally we do not refer to what happens in the other House but this being a controversial subject, I have to do that. On the 4th August I was not prepared for any supplementary; I never thought I would be asked questions. Mr. Raj Narain, then a Member of the Rajya Sabha, asked : what is the definition of irrigated land ? On the 4th of August, I said in the other House; in regard to irrigated land the understanding of the land reforms committee—not my understanding or my Ministry's understanding—has been that perennially irrigated lands were lands "which got water for two seasons from Government sources or State tubewells." As far as facts are concerned, this is the position, which was explained on that very day. The Minister's statement should be read in the context. Where is the question of any distortion ?

I am not saying that the land reforms committee cannot make a mistake or that

I cannot commit an error. Nobody is infallible. Suppose you feel that this recommendation is not correct, you can change it. So, to say that the Ministry has distorted or misled the public is a very unfair charge. So, I appeal to the hon. Members not to have any misunderstanding as far as that matter is concerned.

As I said it is open to Parliament to make whatever changes it wants, it is a sovereign body and even if the central land reforms committee makes some recommendation, if this House recommends some changes in those recommendations, it is binding on us.

Mr. Panda is not here; he says that some phrase has been smuggled. On 15th November in this House we replied to the same question and it was explained. Nobody noticed it. All of a sudden, when the Ministry's report was placed on the Table of the House, I do not know what happened; people thought the Ministry had distorted something and brought about some modifications.

A number of laws were enacted and my ministry has examined all of them. Wherever irrigated land has been defined in ceiling laws, it has been with reference to land irrigated from Government source. You can say that this is a wrong position, but this has been the legal position. A law was enacted in West Bengal during President's rule. This was put to the Consultative Committee where many of the members from CPI, CPM, etc. were there. There also the definition given is land irrigated from government source and nobody objected to it. Now they are trying to level some charges. The laws are processed and examined by the Planning Commission, Home Ministry and my Ministry before President's assent is given. All the ministries said unanimously that they are all right. The Bihar law also defines it as land irrigated from government source. Recently in Madhya Pradesh, Sethiji thought the Government of India may take

some objection later and he said, "Please examine our legislation". So again the Planning Commission, my ministry and the Home Ministry examined it. There also the definition of irrigated land is land irrigated from government source. So, is there any basis to sustain the charge that my ministry is trying to do something deliberately? If there is some misunderstanding, at least after this debate, let this controversy be buried and let us concentrate on how land reforms can be properly implemented. Let us understand the problem in depth and act on that basis.

When this controversy started appearing in the press, we convened a meeting of the Central Land Reforms Committee, which went into the verbatim record of the conference and this is the conclusion which they drew :

"In the discussion that ensued, the first point to be discussed at length was whether or not the Ministry of Agriculture had distorted the recommendations of the Committee. At the request of some members relevant portions from the verbatim report of the meeting held on 16-4-1971 were read out. The view expressed at that meeting was that irrigation from private sources should not be equated with irrigation from public sources because such a policy might inhibit future investment in irrigation. No opposition to that point of view was expressed by any member of the Committee. In the meeting held on August 3, 1971, the question of differentiating between private and public discussion were held in two stages on the dates, first on 16th April, 1971 and then on third August, 1971. These discussions should be considered together. The question of source of irrigation was discussed in the first meeting and no opposition was expressed to the view that private irrigation should not be equated

[Shri Annasaheb P. Shinde]

with public irrigation. The question was not re-opened on 3-8-71. Clarification to this effect was given in Rajya Sabha on 4-8-1971 immediately after the statement was made. The same stand was taken in answering a Lok Sabha Question later on. After considering all aspects of the matter the Committee came to the conclusion that there was absolutely no basis for the charge that the Ministry of Agriculture had distorted the recommendations of the Committee. The Committee desired it to be recorded that there was no attempt to mislead the public."

Mr. Chittibabu said that I have said that there are some defects in the Tamil Nadu law. So far as land reforms are concerned, I have no quarrel with any State Government. Of course, it is my duty to bring to their notice if there is any lacuna. Their law is better than the laws in many other States. Still, there are some lacunae. For instance, many exemptions are still there. The upper limit was almost 60 acres. Recently they have reduced that. There are still some points in regard to which the Tamil Nadu Government have to fall in line with the broad recommendations to the Central Land Reforms Committee. I do not want to make an issue or controversy as such between the Tamil Nadu Government and my Ministry. We will discuss it, and I have no doubt in my mind, that we will succeed in persuading them to accept our viewpoint.

Shri Vajpayee referred to collectivisation. I think a deliberate attempt is being made in this country to create confusion about the land reform legislation. There is no intention whatsoever for the Government of India to collectivise agriculture.

SHRI PILOO MODY: Then why did you pass that resolution in 1956.

SHRI ANNASHAHEB P. SHINDE: That is for co-operative farming; not

collective farming. I am sorry, Shri Piloo Mody could not follow the difference between the two. As far as this statement of Shri Vajpayee is concerned, of course, we want to reduce the disparity in the present holdings of land. We consider it as one of the most important and basic problems of our policy. So, I want to assure the farmers that the Congress Party and our government stand in favour of protecting the property of small holders of this country. Therefore, there should be no fear of collectivisation as such.

श्री के० डी० मालवीय (दुमरियागंज) : उस बयान से मुझे पूरा सन्तोष है जो श्री मंत्री जी ने दिया। मैं जानता हूँ कि सेन्ट्रल लैंड रिफॉर्मर्स कमेटी ने जो कहा है वह उनकी राय है और इस सम्बन्ध में जो दोषारोपण किया जाता है मुझे कोई भी संदेह नहीं है, कि वह सब व्यर्थ है, बेकार है। लेकिन मैं एक बात जानना चाहता हूँ, क्या यह मंत्री जी के लिए बताना संभव है कि यह जो प्राइवेटली इरिगेटेड लैंड का खर्चा है, किसी भी स्टेट को सैम्पल स्टेट बनाकर बताया जा सकता है, चाहे वह महाराष्ट्र हो, पू० पी० हो या बिहार हो, किसी स्टेट में जो प्राइवेटली इरिगेटेड जोते हैं, उनमें जो खर्चा हुआ है उसकी क्या स्थिति है, गवर्नमेंट से लेकर, या कॉन्सर्वेटिव, लैंड मार्टनेज बैंक से रुपया लेकर, या अपना जो खर्चा है उसमें दोनों का क्या प्रोपोर्शन होगा ?

I am trying to make out a case that there should be no differentiation between the two types of irrigated land. This is my personal view. There should not be any differentiation and the Central Land Reforms Committee view is perhaps not acceptable to me on the plea that private money is coming forward for investment in the development of these areas. So far as land beyond 20 acres upto 50 or more acres in the name of dryland is concerned they cannot be developed by private sour-

oes today, tomorrow or even the day after. Is it possible for the government to give any indication, at any stage, as to what would be the proportion of private investment and public investment in privately-owned irrigated land ?

SHRI ANNASHEB P. SHINDE : There are two aspects of this problem. There is some difference of opinion, and honestly I would say, on this point. Firstly, a substantial portion of the investment is naturally from the public sector.

SHRI H. M. PATEL (Dhanduka) : There is very little time left. If questions and Answers go on like this, we cannot get much time.

SHRI PILOO MODY : Let them ask each other in their party meeting and not waste the time of the House.

SHRI VAYALAR RAVI : This is a very relevant question. It should be answered now. (Interruptions)

MR. CHAIRMAN: Shri Darbara Singh.

श्री दरबारा सिंह (होशियारपुर) :
वेबरमैन सर, यह बहुत प्रश्न सवाल हमारे सामने है। प्राज सारे हिन्दुस्तान मे मुस्लिफ सरकारें अपने ढंग से सेंड सीलिंग को देख रही हैं। मैं यह इसलिये कहता हूँ कि गो यह सबजेक्ट सेंटर का नहीं धीर हर बस्त यहां टाल होती रही है कि इसे स्टेट्स जान कि कैसे उन्होंने इस सीलिंग को करना है। गवर्नमेंट आफ इण्डिया ने उन पर छोडा, इसलिये छोडा कि सबजेक्ट उनका था धीर उन्होंने अपने उन से जो किया वह बिस्कुल ना-ससस्वीबस्वा था। टेनेसी को पूरे धीर पर उन्होंने बँटाया नहीं। टेनेट्स धीर ब्वादा निकलते गये। स्टेटिस्टिकस ऐसा बतारते हैं कि उन लोगों को मजबूर कर दिया गया। जो टेनेसी के तीर पर काम करते थे उनको निकास दिया। वह टेनेसी से फिर दूसरे जेके

वर चले गये। बजह यह कि इतनी सूपहोस्त रख दी गई कि उसमें से निकास हो गया सब थीब का। जितनी जमीन बिकके कच्चे में थी वह उसके पास रही। बहुत कम जमीन है जो लोगों को बांटी गयी। तबान टेनेट्स जो उस पर काम करते थे बस-बनसह साल से उसके जमीन नहीं थी गई। कोई न कोई जरिया, रास्ता ढूँड़ लिया गया। मैं इस बात को बहुत तल नहीं देना चाहता हूँ। लेकिन कुछ स्टेट्स ने बिलफुजी यह बय किया है कि जो हैब-नाट्स हैं, जो खेती कर सकते हैं, जो खेती करना जानते उनको जमीन दी जाए, उस तरफ जाने के बजाव उन्होंने नये रास्ते ढूँडे धीर उसकी बजह से वह उस बात को पूरी तीर पर नहीं ला सके। मैं पचाव के बारे में अर्ज करना चाहता हूँ कि तीस एकड़ की सीलिंग बहा मुकरंर की गयी। उस तीस एकड़ मे तीन-तीन हजार के दो मासिक हूँ वह निकल गये। हम अब फिर देखते हैं कि वह फिर उसमें से निकलने की कोसिस कर रहे हैं। यह ठीक है कि इकके जिये जो उन बग्हीने इस्तेजाल बिये हैं उनके लिये उपाय किया जा रहा है, यहाँ बहा गया कि रिट्रोस्पेक्टिव होना। 1970 के बान्न होगा। वह कैसे कर पायेंगे, वह बाबको सिटिगेशन में ले जायेंगे। अब तो सूपहोस्त के जरिये उन्होंने ढूँडे हैं, अब सिटिगेशन का जरिया ढूँडे गे। इसलिए इसमें परेशानी नहीं, लेकिन सेंड कितनी ट्रांसफर हुई हैं धीर करोडों रुपया हिन्दुस्तान भर में लर्ब हुआ है बसकी रोकथाम करनी चाहिए थी। उसकी रोकथाम इस तरह करनी चाहिए थी कि धाडिनेस जारी करके जारी ट्रांसफर्स निकास हों। अब करोडों रुपया लर्ब हो गया धीर वेतहाधा लोग सरकार के दरबाजे पर देखे हुए हैं जहाँ से वह ट्रांसफर्स अपना करवा सकते हैं। किसी ने बेटे के नाम पर, किसी ने

[श्री बरबारा सिंह]

नीकर के नाम पर, किसी ने डाइबोर्स करके बीबी के नाम पर लिखाई। जमीन कहीं आपको मिलने वाली नहीं है। अगर आप चाहें कि आप इसको लागू करना चाहते हैं तो इसमें केन्द्र सरकार का कुछ नहीं, लेकिन सीलिंग हुई है सरकारों की तरफ से। वह सीलिंग आप कहते हैं कि 18 नहीं होनी चाहिए, 44 होनी चाहिए, 45 होनी चाहिए इतना ही यह सब कुछ कहा जा रहा है। मैं तो कहता हूँ कि आप किसके लिए निकालना चाहते हैं? आप जिसके लिए जमीन निकालना चाहते हैं वह निकलने वाली नहीं है। बड़े-बड़े भ्रजबहा बंटे हुए हैं उसको छिपाने के लिए। परसेंटेज हैच-नाट्स की ज्यादा है। कल्टीवेशन करने वाले दो एकड़, पाँच एकड़ के जो मार्जिनल कल्चर्स हैं उनकी साबाद ज्यादा है। किन्तु वह प्रोडक्शन ज्यादा करते हैं जिनके पास तीन हजार एकड़ है, मैं यह नहीं मानता। घास के जमाने मैं टेक्नालाजी आई है उसमें जो छोटे किसान ज्यादा पैदा कर सकते हैं। मेक्सिमम गदम के नये बीज प्राये हैं, उसके साथ-साथ जितनी डिवलपमेंट्स हुई है उसको सरकार ने जितनी इनपुट्स दी हैं उनकी बजह से यहाँ पहले दो तीन मन प्रोडक्शन होता था वहाँ अब वह-पन्द्रह मन गदम निकलती है। यह किस बजह से हुआ है? टेक्नालाजी नहीं, जो साइंटिफिक रिसर्च हुई है उसकी बजह से हम धागे बड़े हैं। वहाँ दो हजार, तीन हजार वाले मानिक जो थे वह झूठे मरते थे। जमीन उनकी थी लेकिन कल्टीवेशन नहीं थी। वह मुझाहरे से लेते थे, मुझाहरे के पेट काटते थे; कुछ कल्टीवेशन नहीं करते थे। यह कोई छोटी बात नहीं है।

18 hrs

बड़ी हैरानी की बात हुई। एक साथी

ने यह कहा कि ट्रैक्टर जो हैं वह बन्द होने चाहिए। मैं कहता हूँ कि छोटे ट्रैक्टर हों, हैंड ड्रियन ताकि लोग अपना कल्टीवेशन कर सकें। इंटेंसिव कल्टीवेशन हो सके। मैं कहता हूँ कि 18 एकड़ हो या जितना भी हो, हम अपने कांसेस मैनिफेस्टो से बिल्कुल इन्चर उचर नहीं जा सकते। जो जाएगा वह पार्टी छोड़कर जायेगा, मैं ऐसा समझता हूँ।

यहाँ पर सवाल उठाये गये हैं कि, इनकम बेस्ड हो। अगर हम इनकम बेस्ड करना चाहते हैं तो फिर यह हमको कहाँ से जायेगा? पंजाब के अन्दर . . .

श्री धार० डी० भडारे (बम्बई मध्य) :
पार्टी ने 1960 में छोड़ दिया था।

श्री बरबारा सिंह जो लुधियाना यूनिवर्सिटी है, ऐग्रीकल्चर यूनिवर्सिटी उसने क्या कहा है? उसने ट्रिप्स से 30 एकड़ भी कम जमीन है। वह कहते हैं कि 50 एकड़ होनी चाहिए। मैं पूछना चाहता हूँ कि आखिर यह यूनिवर्सिटी किस लिए आपने बनाई है? यह गलत स्टेटिस्टिक्स देकर लोगों में गलतफहमी बढ़ाना चाहती है। इस लिए मैं कहता हूँ कि क्या इन बड़े-बड़े धासमियों को हजारों रुपये देकर इस बात के लिए लडा किया गया है कि वह अपने लैंड-लाइज्म को इसमें छिपाये। वह सब बड़े-बड़े धासमी हैं। इसलिये मैं कहता हूँ कि जो इनकम-बेस्ड की बात कही जाती है, अगर वह बीज धायेमी तो वह धागे कही सत्य होने वाली नहीं है। इसी के साथ मैं यह बार्निंग भी देना चाहता हूँ कि आपको धरबन सीलिंग को ज्यादा स्पीड धर करना चाहिए। धरबन सीलिंग जो है उसके अन्दर जरूरी है कि यह पड़लू तेज किया जाये क्योंकि कहीं यह धासिया न बन जाय कि यह कुछ करने वाले नहीं है।

धरबन सीलिंग के बारे में कांग्रेस और उसकी सरकार का बिस्कुल वाजेह तौर पर स्टैंड है कि हमको इसे करना है और पूरा करना है, लेकिन टाग से बांध देना कि लैंड लेजिस्लेशन तब हो, लैंड सीलिंग तब हो जब धरबन सीलिंग हो, तो यह बात ठीक नहीं है। यह आज बीस साल से, पन्द्रह साल से चल रही है। मुझे पता है कि कई लोगों के साथ वेइंसाफी हुई है इस लैंड के मामले में। लेकिन उसका भी एक पहलू यह है कि आज लैंड हगर बढ़ गई है। यहाँ भी वाजपेयी कहते रहे, अब उनको खयाल थाया किसानों का। लेकिन उनको किसानों का खयाल नहीं, बड़े-बड़े जमींदारों का खयाल है। अगर किसान का खयाल होता तो वह ऐसी बात नहीं कहते।

मैं मानता हूँ कि श्री मालवीय ने एक बहुत वाजेह सवाल उठाया है। यह लैंड-लाइजितने है उनका हिमाय-किताब होने कीजिए कि उन्होंने कितना रुपया सरकारी तौर पर ट्रक्टर के लिए, इनपुट के लिए, बिजली के लिए, पानी के लिए या मशीन के लिए लिया है। आज लाखों रुपया उनके जन्मे निकलेगा, लेकिन गरीब किसान जो हैं, जो क्षेयर कापर है, जो अपनी जमीन में काश्त कर लेना चाहे उसको अपनी फसल के अगेन्स्ट बैंक से कर्जा नहीं मिलता। कर्जा उसको मिलता है जो लाखों रुपया अपनी जमीन से कमाता है। और किससे कमाता है? जो ऐक्सेंटी लैंडलांड है। जमीन उनके नाम है और काश्त करने वाला कोई और है। जो काश्त करने वाला है उसका पेट काट कर वह ले जाता है। आप अन्दाजा कीजिए कि जो ऐक्सेंटी लैंड-लांड है वह कब तक कायम रहेगा? मैं मानता हूँ कि मुश्किलता है। मुश्किलता यह है कि आप प्राइवेट इन्वैशान और गवर्नमेंट इन्वैशान को तेज करना

चाहते हैं या नहीं, आप उसको इन्वेस्ट करना चाहते हैं या नहीं? आप जो भी मर्जी में धाये कर लीजिए, लेकिन 18 एकड़ से ज्यादा कुछ नहीं कर सकते। इसके नीचे जो आपकी मर्जी धाये कर लीजिये। आप दस एकड़ से पन्द्रह एकड़ कर दें, अठारह एकड़ कर दें, तब प्राइवेट ट्यूबवेल हों तब भी कोई हर्ज नहीं है। लेकिन अगर कभी यह छूट हो कि जो ट्रांसफर्स विलिड ट्रांसफर हैं उनको आप ऐक्सेप्ट करेगे तो कोई भी ट्रांसफर हिन्दुस्तान भर में ऐसा नहीं है जो इनवैलिड होता हो। अगर आप बेनामी काश्तकार हूँ बने तो पायेगे कि लोगो ने अपने लड़के के नाम पर ही नहीं, अपने दोस्त के नाम पर जमीन दे बी है और वह काश्त उसके नाम से चली गई।

समापति महोदय अब आप समाप्त करे।

श्री हरकारा सिंह : श्रीरो को तो आपने 25-26 मिनट बिये है। मैं अभी समाप्त कर देता हूँ।

बेनामी ट्रांसफर्स को दरियाफ्त करने का ढंग क्या होगा? इस ढंग से तो आप किसी की जमीन हूँ नही सकेंगे।

मैं यह भी कहना चाहता हूँ कि जितने मिनिस्टर हैं या दूसरे लोग हैं उन सबकी जमीनें भी ब्याच देख लें और पता लगा लें कि किसके पास कितनी जमीन है। बड़े-बड़े अफसर जो हैं ब्यूरोक्रेसी जो है वह तो वैंडिड हैं इस बात के लिये कोई भी लेजि-स्लेशन धाये बढने ही न पाये और यह बढने नहीं देनी। इस बाबते सब चीजों को देखकर आप फैसला करें।

[श्री श्यामनंदन मिश्र]

कम में मैं धाया करता हूँ कि कांग्रेस का जो मैनिफेस्टो है उसकी पूरी तरह से ध्यान जानू करे।

SHRI SHYAMNANDAN MISHRA (Begusarai) : Mr. Chairman, by the time I have addressed you, I am not quite sure that my time is not already over. However, if there are landless in this country, I find that there are timeless in this House, if I can use 'timeless' with a different connotation altogether. Or, at best, you can say that there are those to whose lot has fallen 'uneconomic time' and since it seems to be completely beyond your capacity to make 'uneconomic' time 'economic'. That also seems to be the position of this Government also that it cannot make uneconomic holding economic or give land to the landless. The position of the Chair and the position of the Government are absolutely on all fours the same.

Sir, it is quite clear that there can be no meaningful contribution to this highly complex subject during the time that is made available to me. Indeed the controversy over this subject is so charged with irrational emotion that he would be the moddest of all persons who will try to introduce a measure of rationality during the meagre time available in this debate.

I don't want, Mr. Chairman, to give expression to simplistic formulations or bold statements on this subject. We can utilize a future occasion to give expression to our views. Otherwise, I am afraid, I may be making myself an utterly ridiculous, whatever capacity for brevity I may possess; I would only be giving expression to my economic and social illiteracy on the subject. That I do not propose to do.

But a 'capsule' statement that I will permit myself on this occasion is that we are for the revision of the ceiling and this

has been reiterated so many times in our important resolutions and even in our election manifesto. We are prepared to go to the farthest limit of the optimum size of a holding because we think that there is need to introduce equity in the ownership pattern in the rural areas. But this must be consistent with a progressive, dynamic and burgeoning agriculture. That is in fact a categorical MUST in the given Indian situation.

A full statement on this subject would be made available by the Working Committee of my Party this evening and even that would not be a final statement because the final statement must wait till there is a final decision of the Government on the Central Land Reforms Committee's recommendations. The Government has not obliged us, even after ten months it has not obliged us, with its decision on the recommendations of the Central Land Reforms Committee. It has not given us even adequate statistics on the basis of which we can give our opinion in a sensible manner on the subject. However I would only say that we want that all care should be taken in coming to a decision on this subject so that stagnation does not come to grip our agriculture also so that this agricultural stagnation joining hands with industrial stagnation to make the crisis complete in the country.

श्री विभूति विश्व (मोतीहारी) : सभापति महोदय, बड़ा तक भूमि की सीमाबन्दी का प्रश्न है, सरकार को ये धाकड़े देने चाहिए कि उसने जो जमीन की सीमा निर्धारित की है, धाक की कीमत के हिसाब से उस के कितने रुपये मिलेंगे और क्या किसी पढ़े-लिखे व्यक्ति, प्रेजुएट, एम० ए० पास या किसी साइटिस्ट के पांच व्यक्तियों का परिवार उस भूमि पर खेती करके अपना जीवन-यापन कर सकता है। मैं देखता हूँ कि सरकार के इस बयान में कमजोरी और लंझना है। उसने यह नहीं बताया कि धाक

की क्षमता में निर्धारित भूमि से कितनी धामवनी होगी और क्या किसी पड़े-लिखे व्यक्ति का परिवार उस भूमि पर रह सकता है या नहीं।

हमारे कई भाई खेती सम्बन्धी समस्याओं को समझते नहीं हैं। सबसे ज्यादा फायदाभर तो रैन वाटर होता है। अगर धाममान से पानी बरसे तो ज्यादा पैदावार होती है। फलो इरिगेशन में, धरानि नदी-नाले या नहर से सिंचाई करके भी ज्यादा पैदावार होती है, लेकिन वह धाममानो पानी की पैदावार की तरह नहीं होती है। इसी तरह लिफ्ट इरिगेशन से उतनी पैदावार नहीं होती है, जितनी कि फलो इरिगेशन से होती है जिसका मतलब यह है कि कुछो घादि से सिंचाई करने से पैदावार कम होती है। हमारे बहुत से भाई यह नदी जानते हैं कि रैन वाटर, लिफ्ट इरिगेशन और फलो इरिगेशन में क्या फर्क है। अगर बारिश न हो और नदी नाले से पैदावार की जाये, तो 60 फीसदी से ज्यादा पैदावार नहीं होगी।

माननीय सदस्य, श्री पडा, ने कहा है कि जमीन है। सब भूमि गोपाल की। भूमि तो सबकी है, लेकिन वह टुकड़े-टुकड़े करके तो नहीं बाँटी जा सकती है। हमारे देश में चार सौ मिलियन एकड़ जोत की जमीन है और हमारी जनसंख्या साठ करोड़ के लगभग हो गई है। तो फिर जमीन का बटवारा कैसे होगा ?

जिसके पास जमीन है, लेकिन जो पैदावार नहीं करता है, उससे जमीन ले लेनी चाहिए, सरकार का यह उद्देश्य होना चाहिए। सरकार को पैदावार की तरफ ध्यान देना चाहिए। धारिण हूँ जमीन से पैदावार करके लोगों को खिलाना है। मैं भूमि की सीमा जरूर चाहता हूँ, लेकिन वह

ऐसी होनी चाहिए, जो इकानोमिक होस्विन हो।

कुछ भाइयों ने कुलक कहा है। क्या डा० राजेन्द्र प्रसाद कुलक थे ?

श्री भोगेन्द्र झा (अयनगर) : कुलक नहीं, छो और क्या थे ?

श्री बिभूति मिश्र : क्या डा० श्री कृष्ण सिंह कुलक थे ?

श्री भोगेन्द्र झा : वह जमींदार थे।

श्री बिभूति मिश्र : क्या डा० अनुग्रह नारायण सिंह कुलक थे ? वे सब धर्रेजो से लड़े और जेल में गये। रूस में जो कुलक थे, उन्होंने वहाँ के रेवोल्यूशन में मदद नहीं की। यहाँ के कुलक और वहाँ के कुलक में फर्क है। हमारे भाइयों को पता नहीं है कि हम जेल जाते थे।

श्री नाहाटा ने चीन के कल्चरल रेवोल्यूशन को बात कही। मैं कल्चरल रेवोल्यूशन चाहता हूँ। चीन में कल्चरल रेवोल्यूशन किसानों के खिलाफ नहीं हुआ, बल्कि उन लोगों के खिलाफ हुआ, जो फीज में और बड़े-बड़े धोहदो पर बड़ी तनकबाहें पाते थे। जिन्होंने चाइना की हिस्ट्री को पढ़ा है और हिन्दुस्तान की तो दोनों देशों का किसान रेवोल्यूशनरी रहा है। हम ने स्वाधीनता की लड़ाई लड़ी। मेरे पास थोड़ी जमीन है। उसी को जोत कर पैदा किया और बाकर स्वाधीनता की लड़ाई लड़ी। धर्रेजो के साथ मैदाने जग में रहे और घाये भी जो कुछ कहिए करने को तैयार हैं। लेकिन हमारे साथ बहुत धावनी जेल जाकर खाने को नहीं मिला तो भागकर चले गये, माफ़ी मांग कर चले गये। इसलिए यह कहें कि हिन्दुस्तान का किसान कुलक है, प्रति-

[श्री विभूति मिश्र]

क्रियावादी है, यह गलत है। मैं आपसे पूछना चाहता हूँ मोहन दास करम चंद गांधी मोतीदारी में गये तो वहाँ के छोटे-छोटे लोगों ने जमीन बी कांफ्रेस आफिस के लिए, जेल गये, चन्दा दिया प्रोग्राम भी हमारे साथ है जो भी हमारा प्रोग्राम होता है उस में साथ देते हैं। . . . (व्यवधान) . . . कोई ब्लॉक-मार्केटिंग नहीं करता।

इसलिए मैं चाहता हूँ कि जमीन की सीलिंग हो। सरकार इसका धमकाज लगाये कि एक परिवार को हम कितना देना चाहते हैं, उससे उसकी कंसे परवरिश होगी, अपने बच्चों को पढ़ाना, घर बनाना, कपड़े पहनना, बीमारी में खर्च करना, यह सब सरकार सोच ले और जमीन का सीलिंग ठीक करे। जमीन की सीलिंग हो लेकिन मैं चाहता हूँ कि इधर के और उधर के जो एम० पी० है वह साल में पन्द्रह हजार पाते हैं, इनका तो किसान को दें। अगर हम 15 हजार नैट इनकम उनको नहीं दे सके तो किसान के बच्चे आपको छोड़ने वाले नहीं हैं, इन बात को आप याद रखिये। इसलिए मैं चाहता हूँ कि सरकार में जो लोग हैं उनको सोचना चाहिए कि जा लोग सीलिंग लगाना चाहते हैं वह सीलिंग अपने ऊपर भी लगाये, सरकारी नौकर हैं, राष्ट्रपति हैं, मिनिस्टर हैं, बड़े बड़े प्रफेसर हैं, प्रोफेसर हैं, डाक्टर हैं, सब जगह सीलिंग होनी चाहिए, सेठ साहूकार हैं

एक माननीय सदस्य : बिरला हैं, टाटा हैं

श्री विभूति मिश्र : वह सेठ साहूकारों से था गये।

श्री जसिभूषण (दक्षिण दिल्ली) : बिरला इन्व्हायरी का विरोध आपने किया था . . .

श्री विभूति मिश्र : आपका धनधान तोड़वाने में क्या था और पहला सबाल मैंने किया था कि इस बिरला हाउस को ले लिया जाय

श्री जसिभूषण : मैं इनको बड़ा जमींदार नहीं मानता। मैं तो छोटे-छोटे जमींदार हूँ। लेकिन इनसे प्रार्थना यह है कि जमींदारों की जमादारी न करे।

श्री विभूति मिश्र : पालियामेंट में पत जी ने जवाब दिया था। मैंने कहा था कि बिरला हाउस लेना चाहिए। आपके रेकार्ड की चीज है वहाँ पहले की, देख सकते हैं।

इसलिए मैं चाहता हूँ कि सरकार जमीन के ऊपर सीलिंग लाए और देखे कि कितनी पैदावार है। ट्यूब वेल और पंचो-इरिगेशन में फर्क है। एक बात और है कि जमीन का क्लासिफिकेशन करें नम्बर एक, नम्बर दो, नम्बर तीन, नम्बर चार क्योंकि एक ही गांव में एक-एक जगह पर एक तरह की जमीन नहीं है। इसलिए जमीन का क्लासिफिकेशन हो। मैं सीलिंग ब्रूर चाहता हूँ प्रोग्राम यह चाहता हूँ कि किसी के पास ज्यादा जमीन नहीं रहे। सब को जीने का हक है। जो 31 हजार करोड़ नेशनल इनकम है उसका इन्विटेबल डिस्ट्रीब्यूशन होना चाहिए। न किसी को ज्यादा मिले न किसी को कम मिले।

यह जो हमारे भाई विरोधी लोग हैं, पढ़ा जी ने कहा कि बहन को हक नहीं होना चाहिए, बेटी का हक नहीं होना चाहिए। तो मैं पूछना चाहता हूँ कि बीकर सेक्शन को क्या हक नहीं देना चाहते हैं? हमारी प्राइम मिनिस्टर हैं, हमारी बहन हैं, क्या वह हिन्दुस्तान की सेबा नहीं कर रही हैं? इसलिए यह जो उन्होंने कहा कि इन लोगों

को हक नहीं होना चाहिए, खाली पुरुषों को हक होना चाहिए, इससे बढ़ कर धन्याय और क्या होगा ? इसलिए सरकार सोच समझ कर सीलिंग लगाये। जमीन का बंटवारा हो और सरकार यह देखे कि जो जमीन से ज्यादा पैदावार कर सके उसको जमीन रखने का हक है और जो नहीं पैदा कर सके उसको रखने का हक नहीं है।

SHRI H. M. PATEL (Dhanduka) : I think the question of ceiling is, as the hon. Minister has said rightly, full of misapprehensions. We ought to start, of course, from the fact that ceilings were introduced earlier on, and the question now is one only of revision, that is, revision downwards.

The question that I would like to put is this. What is the basis on which you are fixing the ceiling ? Is it on the basis of the income that may be derived from a particular holding ? Or is it on the basis of an efficient unit, a unit which is efficient economically from the point of view of modern agriculture ? What is the basis ?

There must be some basis and clearly, if income is the basis, this is a point which also should be remembered, namely that farming is something where when you fix a ceiling, you are actually fixing a ceiling on the man's income. When a comparison with urban ceiling is made, this distinction is important to bear in mind. The urban ceiling is a ceiling put on property in a particular form. You leave the man whose property you put a ceiling on, still free to earn whatever he likes with his normal profession. But here this is the sole means of livelihood; this is the source of income, and, therefore, this distinction should be clearly borne in mind.

The two are not comparable. Because you fix a ceiling on urban land or urban property, therefore, is

no reason for revising ceiling here. In fact, there is indirectly as ceiling, of course, on all other professions, that is to say, that which is put by direct taxes such as income-tax and so on, limiting the person's income, but there the income that is fixed is in terms of lakhs of rupees. But here what is the ceiling ? Even if you think in terms of income, whatever the basis for the calculations you make, whether it be irrigated land or otherwise, and you are ashamed that the farmer is really going to earn a thousand rupees or so not per acre, yet he is going to be still well below whatever ceiling there exists today directly and indirectly on the other professions. But I am not really here concerned with that. What I would like is an answer to my question : What is the basis on which you have fixed the ceiling ?

Then, I would put this question. The surplus land that you may acquire in this way is going to be in many different pockets. It will be a very difficult problem to allot it in any sensible way. Those who have had experience of consolidation of holdings should be well aware of the fact that it is a virtually impossible task. In most States, the task of consolidating holdings has had to be given up. This task is not going to be easy. But, to whom are you going to give this surplus land ? Are you going to give it to those whose holdings are non-viable so as to make them viable ? In fact, before this, I may put this question : How much are you proposing to give out of this surplus land to each individual ? What is this particular unit ?

MR. CHAIRMAN : Now, the hon. Member should try to conclude.

SHRI H. M. PATEL : If you do not let me finish even two points, I might as well sit down.

MR. CHAIRMAN : He may finish his points.

SHRI H. M. PATEL. I am trying to make only points and I am not even elaborating them

MR. CHAIRMAN : There is no time. That is why I am asking the hon. Member to be brief and conclude.

SHRI H. M. PATEL. What is this unit? How many acres will you give out of the surplus land to each person and as and when you proceed to distribute? If that be so, as somebody pointed out, large numbers of holdings, in fact, the overwhelming majority of holdings are below two acres or below two hectares, certainly they will form the overwhelming majority. Do you regard two hectares as a viable holding? If not, would it not be more in the interest of the country to make those non-viable holdings into viable ones and then to proceed to think of those who are landless labour or landless agricultural workers?

Finally, I think this is a point which you may well consider. Is it everybody and anybody who can take to farming? Farming is not only a hard business and hard work is called for but it is also an art. There is something which makes a farmer and not everybody can be a farmer and if you want farming to be prosperous and so on, then I think you must take that factor also into account.

There is another point which I think is not usually borne in mind and that is the operation of landholdings on the lot of Harijans in our country. You may fix a ceiling today. My holdings may be today at the ceiling. If I have four sons, the holding is going to be divided into four. The ceiling on land holding, which was a good one, which was presumably fixed to bring in a fairly satisfactory income for the family, would immediately become almost non-viable. If you would think in terms of bringing in a law, that would be good something in the nature of primogeniture or ensuring that only one person gets the land and the rest get some

money in compensation. As it is today, regularly, the size of the land holdings is going down.

There was one point that was made and that was important also. We talk in terms of the country as a whole. But I must urge that in agriculture conditions that prevail vary from area to area in the country. I would refer to one thing. Take the position in Surat and Bular — formerly they were one district, now they are two districts. 74 per cent of the farms have an average size of less than three hectares and the existing ceiling in this district are 6.5 hectares of unirrigated land, or 3.2 hectares of seasonally irrigated rice land, and 1.6 hectares of perennially irrigated land. This is the ceiling as it is in operation today in this district of Gujarat. But ceilings vary from district to district.

MR. CHAIRMAN. Please try to conclude.

SHRI H. M. PATEL. I can claim that the ceiling laws have been enforced fairly satisfactorily in Gujarat, though not of course as satisfactorily as one might wish. Are these ceilings so high that they should be lowered further? Why should they be lowered? These ceilings were worked out in the old days on the criterion that they should produce an income of Rs 3,600 a year. The ceilings vary in Gujarat from as low as 15-20 acres rising to 200 and odd acres in some places, depending on the quality of the land, availability of water and so on.

AN HON. MEMBER. Is it for family or individual?

SHRI H. M. PATEL. These ceilings are for individuals, family concept has come now. If you look at the report of the intensive agricultural district programme which was published in which full statistics are given—I have no time, otherwise I would give you full facts and figures—you will see that in practice it is not just a question of ceiling being for individuals, but for family

holdings. It is not as if large amounts of surplus land are available. Whatever ceilings you fix, when you compare the surplus land likely to be available with the number of the landless people or persons whose holdings are non-viable you will find that those whom you are likely to benefit would be a negligible number of people.

श्री सतपाल कपूर (पटियाला) :
चेयरमैन साहब, सारा ग्रीन रेबोल्यूशन जिसकी खर्चा बहुत लोग फर्र से करते हैं अगर उसको प्रापर एनालाइज किया जाये तो मैंने जो पजाब मे हरियाणा मे देखा 90 परसेंट ग्रीन रेबोल्यूशन पर, ट्रंकटर पर, मशीन पर, खाद पर जो रुपया है वह गवर्न-
मेंट सोर्जेज मे प्राया है। मेरे अपने डिस्ट्रिक्ट मे मुझे मासूम है, मेरे सूबे का मुझे मासूम है और साथ के जो सूबे है उनका भी मासूम हैं। प्राक्सम सबसे बडी यह है... (ब्यव-
धान) ... अपने फार्म का भी पता है और आपके फार्म का भी पता है। मेरे पास फार्म है और कर्जा भी है इसीलिये कहता हूँ। सवाल यह है कि स्पाल फार्मसं को आप कोई मौका देंगे कि वह भी ग्रीन रेबो-
ल्यूशन मे पार्टनर बनें ? सवाल यह है कि आप छोटे आदमी को कोई मौका देंगे कि वह इस सारे नेशनल मूवमेंट मे, इस ग्रीन रेबोल्यूशन मे हिस्सेदार हो सके, इसमे इनवाल्व हो सके। अगर आप कोई मौका देना चाहेंगे तो प्रिंजेंट सिस्टम को चेंज करना पड़ेगा। आप प्रेजेन्ट सिस्टम को कन्ट्रिब्यू रखे, रुपया इसी तरह से डिस्ट्री-
ब्यूट हो; ग्रीन रेबोल्यूशन के नाम पर, सारा रुपया बड़े-बड़े आदमियों के हाथ मे चला जाये, ट्रंकटर के नाम पर, फर्टिलाइजर के नाम पर, मशीनरी के नाम पर और फिर आप दो एकड़ वाले, पाँच एकड़ वाले, तीन एकड़ वाले को कोई नोन देते हैं। उनको इरीगेशन की कोई फेसिलिटी देते हैं ? उनकी

आप नये सीड्स कितने देते हैं, एग्जिक्यूटिवल मशीनरी कितनी प्रोवाइड करते हैं, उनके लिए क्या इन्स्ट्रूयूशन कायम करते हैं, यह सोचने का सवाल है ? प्रेजेन्ट सीलिंग जो है आपने 10 और 18 एकड़ के आन्दर रखी, आज का आप का स्टेटमेंट है, उसकी डिटेल्स मे मैं नहीं जाता लेकिन एक बात साफ है कि 10 एकड़ और 18 एकड़ के दमियान सीलिंग होनी चाहिए वह इरीगेटेड लैंड थू गवर्नमेंट सोर्सेज हो या इरीगेटेड लैंड थू प्राइवेट सोर्सेज हो। अगर आप यह सोचते हो, या हमारे म से कुछ भाई यह सोचते हो कि प्राइवेट इरीगेटेड लैंड का खर्चा बहुत आता है, वह खर्चा कितना आता है यह भी हमे मासूम है और उमका बेनीफिट कितना होता है यह मैं यहाँ बताने के लिये तैयार नहीं हूँ, लेकिन उसका बेनीफिट गवर्नमेंट इरीगेटेड लैंड से ज्यादा होता है। कई बार बारिश नहीं होती नहर मे पानी नहीं आता। 18 एकड़ से ज्यादा की कोई भी सीलिंग नहीं होनी चाहिये। बजर जमीन की बात मैं नहीं करता।

कई दोस्तो ने कहा कि 15,000 रु० आम्दनी किसान की मुकरंर करो। आज हमारे देश मे 20 करोड आदमी ऐसे हैं जिनकी इन्कम 50 पैसे रोजाना है, बल्कि उससे भी कम है, 40 पैसे रोजाना है। लेकिन आप अगर 15,000 रु० की बात कहते हैं, हम मे से कुछ लोग अगर इस बात को कहते हैं तो उनका मकसद कनप्यूजन पंदा करने के आलावा और कुछ नहीं है। यह सवाल आज सोशल जस्टिस का है। इसीलिए सीलिंग को कम करके माजिबल फार्मर को बेनिफिट देना, जो सही माने में लुब लेती करता है, गरीब मजदूर है, उसको अपने कदम पर खड़ा करना, यह सरकार

[श्री सतपाल कपूर]
का मकसद है, और यही हमारा मंगीफैस्टो है। इसको पूरा करना चाहिए, यही मैं कहना चाहता हूँ।

श्री नाबू राम बिर्वा (नागौर) : सभा-पति जी, माननीय खाद्य मन्त्री जी के 27 तारीख के स्टेटमेंट पर विवाद हुआ इस सदन में और माननीय सदस्यों के विचार सुने। माननीय शिन्दे जी ने भी अपने कुछ विचार रखे, मैं उनसे सहमत हूँ। जहाँ तक डम स्टेटमेंट का सवाल है, जो स्टेटमेंट दिया उस में न कुछ चीज छुपाई गई, और न कोई बात गलत कही गयी, और न उसमें कोई गलत बात कहने की भावना थी, क्योंकि इसका इतिहास है। केन्द्रीय भूमि सुधार समिति का बनना इसलिए जरूरी समझा भारत सरकार ने क्योंकि देश में सीनिंग के कानून कई सालों पहले राज्यों में बने और उनमें कई तरह की भिन्नताएँ थी। और यह एक ऐसा मौका था, जब केन्द्रीय सरकार मजबूत थी, कि भूमि सुधारों के अन्दर एक तरह की समानता हो, और जिन नियमों में कोई न्याय नहीं है उनमें सुधार हो। इस दृष्टिकोण से इस कमेटी का गठन हुआ। इन्होंने जो कुछ शिफारिशें कीं बहुत सोच समझ कर की, और उनके पीछे आधार था। 10 से 18 एकड़ सिंचित जमीन हो और दो फसलें देने लायक हो, और पैरीनियल इरिगैटेड हो, और सरकारी स्रोतों से हो, यह बात आपने जो भी वह कई राज्यों के अन्दर जो पहले से कानून बने हुए थे, उन कानूनों के अन्दर जिसमें उड़ीसा, बिहार, गुजरात, वेस्ट बंगाल और जो बाद में भी हमने बिसको वेस्ट बंगाल में लागू किया, उस सारी बैकग्राउण्ड में इस सीलिंग की परिचाया को आपने अस्वीकार किया। इसलिए न उसमें कुछ बदलने की मुंजाइश

थी, न उसमें तोड़ मरोड़ की गई। हकीकत यह है कि कुछ लोगों के मन में इरादे कुछ और हैं कि सीलिंग और कुछ हो। उनके इरादे सही हो सकते हैं। और वह अपनी तर्ह से बात कह सकते हैं। पर उसमें सरकार को यह कहना कि वह जो कह रही है गलत है, और हम जो कह रहे हैं वह सही है, इस प्रकार का विवाद ठीक नहीं है।

मेरा निवेदन है कि किसान, उसकी खेती और उसकी मुसीबतों को तथा इस देश के अन्दर जो कुछ किसानों ने पिछले दो, तीन साल में किया है, उस सारी भूमिका को सारे देश को याद रखना पड़ेगा। आज से दो साल पहले सातों टन धनाज हम विदेशों से मंगते थे और करोड़ों ६० की विदेशी मुद्रा इस पर खर्च करते थे। लेकिन खाद्यान्न के मामले में जो हम घातम निर्भर हुए इस रिबोल्यूशन को किसने पैदा किया? किसान ने। उनके अन्दर सभी तरह के किसान शामिल हैं। आज हम छोटे और बड़े किसान का जो एक विवाद सड़ा करके गांधी के, समाज के स्ट्रुक्चर को खराब करना चाहते हैं, यह मेरी राय में उचित नहीं है। मैं माननीय ज्योतिर्मय बसु और उनकी पार्टी के इरादे समझ सकता हूँ। मैं सी० पी० आई० के कुछ लोगों के इरादे समझ सकता हूँ और यहाँ बैठे हुए प्रगतिशील लोगों के विचारों को समझ सकता हूँ। अगर मैं निवेदन आपसे यह करना चाहता हूँ कि हम इस तरह छोटे बड़े की बात करके एक अतरनाक विवाद आज गांधी के अन्दर पैदा कर रहे हैं। यह देश के लिये एक बहुत खतरनाक बात है। मैं आपसे निवेदन करना चाहता हूँ कि जो लोग गरीब हैं उनकी गरीबी हटनी चाहिए। जमीन बहाँ पर ज्यादा है उन लोगों से लेनी चाहिए, उनकी देनी चाहिए। सीलिंग के सिद्धान्त को मैं

मानता हूँ एक परिवर्तन थाया है। पहले कई स्टेटो मे, ज्यादातर स्टेटो मे जहाँ एक व्यक्ति के ऊपर सीलिंग थी अब हमने यूनिफार्म तरीके से एक सिद्धान्त को अपनाया जिसको कांग्रेस के मैनिकेस्टो मे कहा है। वहाँ पर हमने बड़ा भारी परिवर्तन किया है राज्यों के लिए। फेमिली यूनिट होगा, जिसमे माइनर चिलड्रन हों, हस्बैंड-वाइफ हों, यह परिवर्तन बहुत बड़ा है। इससे कई लोगों की जमीनें जो इंडियाइड्यूस के ऊपर थी, हमें मिलेगी, वह जमीन हमें मिलनी चाहिए। लेकिन यह उचित बात है कि सीलिंग की परिभाषा की जाए। दस से 18 एकड़ के बीच में सरकारी खेत की बात जो कहाँ गई है, वह बात कांग्रेस के मैनिकेस्टो मे भी मौजूद है। उसी परिभाषा में आप देखेंगे नीचे की तीन लाइनों में ब्रिट बंगाल का कानून का रिफरेंस दिया गया है, परिभाषा भी गई है। उससे वह इप्लाइड है कि गवर्नमेंट सोर्स का सवाल था। आप कहते हैं कि प्राइवेट सोर्स ऐम्प्लेंट हो जाएगा। कोई प्राइवेट सोर्स को ऐम्प्लेंट होने की बात नहीं है। वह स्लेब्स का सवाल है। उसमें जो दूसरे प्रकार की भूमि है, मैक्सिमम आपने कहा 54 एकड़ तक सीलिंग हो सकती है जो दूसरे प्रकार की जमीनें हों। अगर आप 56 एकड़ की बात लेकर बंट जाए, तो मैं निवेदन करूँगा कि हमारे राजस्थान में 22 से 332 एकड़ तक सीलिंग है। 332 एकड़ की सीलिंग कहाँ है? जेसलमेर, जाडा, बाड़मेर, बीकानेर इलाकों में है जहाँ कि दस साल में एक दफा भी बरसात नहीं होती। वहाँ पर जो हमारी फसल पैदा होती है उसके लिए हमने कहा है, जो मोस्ट साइटिफिकल वे राजस्थान में हमने डिफाइन किया है कि एक एकड़ जमीन, जिसमें दस मन केई कृषि किया जा सकता है, उस जमीन को एक एकड़ स्टैंडर्ड एकड़ मानेंगे। उसकी

कीमत की दूसरी फसलें पैदा होने वाली जमीन को दूसरे इलाकों में समान मानेंगे। उसी हिसाब से हमने 36 सी रुपये की ग्रामवनी परिवार को दी है। जिस समय वह सीलिंग लगाई गई 22 एकड़ से लेकर 332 एकड़ तक, राजस्थान में और पूरे हिन्दुस्तान में 16-17 परसेंट तमाम इरिगेशन है और वह इरिगेशन भी पूरा नहीं। आज हमारे इरिगेशन की सारी परिभाषा प्रोटेक्टिव इरिगेशन है। वह डबल क्राप इरिगेशन देने वाली क्षमता, 200 परसेंट इटेंसिटी हिन्दुस्तान में किसी डिस्ट्रिक्ट में नहीं है। आज हमारा नेशन है प्रोटेक्टिव इरिगेशन। ज्यादा से ज्यादा लोगों का फायदा हो, कम से कम इटेंसिटी रखी जाए जिससे कुछ न कुछ सफन एश्योड हो जाये। यह इटेंसिटी हमारी नहरों की है। उसी प्रकार से जो प्राइवेट सोर्स आफ इरिगेशन है, उसके बारे में आप बहुत जोर देते हैं। कपूर साहब कह रहे थे कि उनसे बहुत फायदे होते हैं। भलग-भलग इलाकों में भलग-भलग हालात हैं। कई इलाकों में पानी ज्यादा है, कई इलाकों में हम दो घंटे प्रोपन डग-वेल नहीं चला सकते हैं। इस हिन्दुस्तान की हालत देखिये, कितना बड़ा हिन्दुस्तान है जिसको हम कटीनेट कह सकते हैं। जिसके अन्दर भलग-भलग सूबे हैं। एक-एक सूबे के अन्दर भलग-भलग हालात हैं। यह सारी व्यवस्था जो कुछ आपने किया है, वह सी० एल० धार० सी० की रिपाट में मौजूद है। किन सिद्धान्तों को हमने प्रतिपादित किया है, जिनको हमने कांग्रेस मैनिकेस्टो में रखा है, अगर आप उनको इम्प्लीमेंट करते हैं तो हम सब उसके पक्ष में हैं। हम चाहते हैं कि उस मैनिकेस्टो को पूरी तरह से शोष समझ कर उसका सही निवेदन करके उसका करक्ट इम्प्लीमेंट किया जाये। यह नहीं कि किसी तरह से जिद की जाए और किसी

[श्री नाथू राम मिर्चा]

तरह से कह दिया कि हमने 18 से 10 एकड़ के बीच कर दिया है। उसका करकट इंटरप्रिटेसन करने का सवाल है। हमें आशा है कि हमारे प्रधान मंत्री जी के नेतृत्व में किसानों के साथ इजाफा होगा। हमें चाहे थाप बुरा भला कहें, लेकिन हम आपके जैसे लेबिल पर नहीं जाना चाहते। थाप हमको कुलक कहे तो हम आपकी नहीं कहते। यह तो थापका स्वभाव है, आपके तोर-तरीके हैं। थाप इस सवाल को बिगाड़ना चाहते हैं, तोड़ना चाहते हैं। डेमोक्रेसी में थापका विश्वास नहीं है। इसलिए थाप जो कुछ भी कहे, उसके साथ अगर कुछ प्रगतिशील बिचारों में पड़ कर के हमारे कुछ सदस्य थापकी भाषा में भाषा मिलाने लें तो हमें बोलना पड़ता है। बरना हम बोलना भी नहीं चाहते। हम चाहते हैं कि इजाफा हो। सरकार सही करेगी, इन्धिरा जी सही करेगी और हमारे देश में किसान को उनके नेतृत्व में कोई खतरा नहीं है। उनको देश के सारे हालात मालूम हैं। ग्रीन रेवोल्यूशन हुआ है, व्हाइट रेवोल्यूशन लाना है। बहुत काम करना है। थाप छोटे किसान की चिंता करते हैं। किसको उनकी चिंता नहीं है जिनके पास जमीन नहीं है। कुल मिला कर दो करोड़ किसान हैं इस देश में जिनके पास जमीन नहीं है या बहुत कम है। 12 करोड़ हैं जिनके पास कुछ नहीं है, कुछ के पास कुछ जमीन है। तो जिनके पास प्यादा है उनसे लेकर हम देना चाहते हैं। लेकिन जमीन लेने के बाद बराबर-बराबर बांट नहीं सकते। अगर इस जमीन के बराबर-बराबर बांटने से समस्या हल होती सारे देश की तो हम यह भी करने को तैयार हैं, लेकिन इससे समस्या हल नहीं होती। हमको समस्या का निदान करना है। छोटे लोगों की, बरीब लोगों को हम समझते हैं कि

सम्बन्धित धाकूपेक्षण दिया जाये, इन्वेस्ट-मेंट करने का मौका दिया जाए, उनके लिए ज्यादा व्यवस्थाएँ की जाएं, इन सारी बातों को हमको धीरे धापको करना है। पर इन सारी व्यवस्थाओं को करने के लिए बाजिब तोर से सब किसानों को, जो माजिनल किसान हैं या थोड़ा-बहुत सर्प्लस पैदा करने वाले किसान हैं, एक लाठी से हाँकर हम देश में लगातार एक दूबित बातावरण पैदा करते रहे हैं तो इससे गाँव का धीरे समाज का नुकसान होगा तथा देश के उत्पादन पर इसका असर पड़ेगा। जो हमारे माजिनल सर्प्लस वाले किसान हैं वह हमारे देश की ताकत है। तभी तो हम धीरे देशों के सामने सिर उठाकर चले जाते हैं। हम जानते हैं कि हमारे किसी के पास बाइल लेकर जाने की बात नहीं है। हालाँकि अभी हमारे एक साथी ने कहा कि थाप भी अमरीका से पान लेने की बात चल रही है। इतने वर्ष हो गये पचास पचपन वर्ष हो गये, बड़े-बड़े क्लेक्टिव धीरे स्टेट फार्म हुए। उसके बाद क्या हुआ? इसलिये हम इन चीजों को रखकर प्रेरणा नहीं ले सकते। हम थापकी सारी बातों को समझते हैं, इन्धिरा जी समझती हैं। वह हमसे भी ज्यादा इस चीज को समझती हैं। इसलिये हम आशा करते हैं कि हम अपना काम पूरा करेंगे, पार्टी की जो बात है उस को भी पूरा करेंगे और उसके अन्दर किसी के साथ किसी प्रकार की गैर-इंसाफी नहीं होगी।

थाप देखिये कि किसान किस मुसीबत में काम करता है। मजदूर और दूसरे ऐसे वाले लोग कम से कम छाया में बैठते तो हैं। अगर वह छाठ बन्टे की तन्वाह लेकर दो बन्टे काम करें तो भी उनका काम चल सकता है। अगर थाप थाप अपनी बाँट चीज करते हैं, उनकी सहायतां कभी है की

हम भी उनके पक्ष में हैं, लेकिन मैं निवेदन करना चाहता हूँ कि कड़कपाती धूप में और बरसात में खड़े रहकर किसान, जिनके पिछी और कमेरी तक दुश्मन बने हुए हैं, जिस तरह से काम करते हैं और पेट भरते हैं, उनको उबाड़ने के, उनकी लीडरशिप को खत्म करने के जो इरादे हैं उनकी कांग्रेस और हमारे नेता समझते हैं। उनकी कमर तोड़ने का और उनकी छोटी-मोटी लीडरशिप को खत्म करने का कभी भी कांग्रेस का इरादा नहीं हो सकता। इन सारी बातों को सोच समझकर बिल्कुल सही तरीके से इसाफ के साथ काम किया जायेगा।

एक शब्द मैं कहना चाहता हूँ उस समाचार के बारे में जो नेशनल कमिशन आफ ऐग्रीकल्चर के नाम से निकला है। वह नेशनल कमिशन का झूठ नहीं है। वह तो जो उसका वकिंग ग्रुप है, जिसके अन्दर कई तरह के धादमो हैं...

एक माननीय सचिव : ऐसा नहीं है।

श्री नाथू राम बिर्जा : थोड़ा-बहुत है अपनी जगह। उन्होंने एक नीके का फायदा उठाया है। जिस तरीके से उन्होंने इसका पब्लिकेशन किया है, मैं समझता हूँ, वह उचित नहीं है। फिर भी उन्होंने किया। उनकी मर्जी है। जहाँ तक कमिशन की बात है वह बैठेंगे, सोचेंगे। हमारे धकेले का झूठ वहाँ काम नहीं करता। कमिशन सारे देश का कमिशन है। वह गम्भीरता से इन सारी बातों पर विचार करेगा। इसलिए मैं इतनी ही सफाई करना चाहता हूँ... (अवधान) कि वह कर नहीं सकते पब्लिकेशन। फायदे से नहीं कर सकते। अगर मैं पूछूँ तो वह कह देंगे हमने नहीं किया, शीक-घाउट हो गया। उन्होंने इस तरह के नीके का फायदा उठाया है। अगर वह जनता में एक वादा-

वरण अपने पक्ष में बनाना चाहते हैं तो मुझे कोई ऐतराज नहीं है। कई राजनीतियों में से एक वह भी राजनीति है। इसलिए मैं निवेदन करूँगा कि कमिशन एज ए होल इस प्रश्न के ऊपर विचार करेगा और पूरे तौर से समझ के साथ विचार करेगा।

SHRI SAMAR GUHA (Contai) : Mr. Chairman, Sir, the Congress party has had many debates inside their party forum. In all fairness, the time should have been given to the Opposition to express their views as broadly as possible. I am happy that this ceiling controversy has provided almost a mirror to the Congress party to see their own socialist image and also their own socialist character in the background of this controversy. It is very easy to abolish privy purses; it is also equally easy to abolish the special privileges of ICS officers; it is also equally easy to have bank nationalisation or nationalisation in some other sector, but the concept of socialism has come down to the terra-firma of realism. Now it is touching the problem of 80 per cent of the people of India. Here is the crux of the problem, whether the Congress Party really wants social transformation of the country or not. I hope, India will never go the way Communist Russia tried to solve the land problem. Communist Russia proved brutal in tackling the problems of land reforms there... (Interruptions) My boss is not Moscow or Washington; my boss is the Ganga, the Brahmaputra... (Interruptions)

May I remind you, Sir, in the name of land reforms, in the name of collectivisation of land, all those who opposed the land reforms in Russia, opposed the collectivisation—not thousands but millions of them—were liquidated and millions more were sent to concentration camps. This is on record. Mr. Khrushchev recently brought out everything. I want to draw your attention to the fact that the population of Russia is about one-third

[Shri Samar Guha]
of India and the land in Russia is more than five times that of India
(Interruptions)

श्री श्रीगणेश भ्वा (जयनगर) सभापति महोदय, मैं आपकी व्यवस्था चाहता हूँ। रूस हमारा मित्र देश है। वह पन्द्रह देशों को अन्न दे रहा है हमारे देश के समेत। क्या हम यहाँ पर भारत में लेड सीलिय पर बहस कर रहे हैं या इस में जो कुछ हुआ है, उस पर बहस कर रहे हैं? ज़मींदारों का नीफ़ ये ले कर आ गए है (इंटरप्शन)

SHRI SAMAR GUHA As I was pointing out, even after 50 years of revolution, Russia, though it proved to be successful in other spheres has miserably failed in the sphere of agriculture and land reforms. The result is that, still, Russia is in deficit in food and has to procure food from Canada and other places. (Interruptions) My whole point was this. While we approach the land reforms question I would say this that we may have many things to copy from Russia, we may have many things to get from Russia, but in the field of agriculture and land reforms, we should not copy Russia, we should not take any particular lesson from Russia. (Interruptions)

It appears to me that the whole discussion on lowering of ceiling is almost futile

MR CHAIRMAN Please conclude

SHRI SAMAR GUHA I could not talk even two minutes. There were so many interruptions

We had already some land reforms — from 12 acres to 338 acres in Rajasthan. It is fantastic! In 1971—these are statistics provided by the Government—what was the total cultivable land in our country? It was 18,12,50,000 hectares. This is Government's figure. I have made

a little calculation. After 25 years, there have been so many land reforms. Out of 20 States and Union Territories, in ten, there was not even an iota of surplus land. You will be astonished, only 0.1 per cent. (Interruptions) 0.1 per cent of the total cultivable land has been distributed to the landless after 25 years. There is no surplus. That is the problem.

SHRI K. P. UNNIKRISHNAN (Badagara) What should we do? You tell us that.

SHRI SAMAR GUHA That was the problem. Problem is the *benami* transfers of land. Problem is the problem of share-croppers' interests. Problem is the problem of preserving the interests of tenants. In West Bengal there are many good laws—the Tenancy Act, the Share Croppers Act and all kinds of legislation. From the available Government records it appears that 16,000 civil rules and 65,000 civil suits are pending involving land vested in the State by the operation of the West Bengal Estate Acquisition Act and about 1.68 lakhs acres of vested agricultural land could not be distributed on account of injunction issued by the courts. Out of these injunctions, civil rules account to 1.01 lakh acres and civil suits account for 67,000 of the cases. What will happen regarding such litigations if you bring Share Croppers Act and Tenancy Act, Land Reforms Act and if you want to lower the ceilings? What about implementation? According to the Articles 226 and 227 of the Constitution, there will be lakhs of litigation cases and what will these poor peasants do?

Therefore, the basic problem is not only lowering the ceiling for distribution of the land to the landless and for ensuring the interests of the share croppers and for ensuring the interests of the tenants but you see, this picture of 25 years even if you make the law, you cannot implement it, because of the litigation process and also the bureaucracy which is wholly opposed to this kind of reform.

Lastly, I will finish by saying that it appears to me that to make a differentiation between the Government-irrigated land and the private-irrigated land is like making a difference between Tweedledum and Tweedledee. One point which is logical is that if the privately-irrigated land is brought under the ceiling law, then what will happen regarding private fund for irrigation? It is argued that it will take away the incentive to agricultural production. It is a logic which is not a foolproof. I want to ask one question. What was the object of bank nationalisation? To give them, to give the cultivators easy loans so that they can manage irrigation of their lands. Therefore, it appears to me that there must not be any distinction between the privately-irrigated land and the Government-irrigated land. (Interruptions)

As I started, I will conclude by saying that the whole exercise on the ceiling controversy is futile. Unless you can control *benami* transfers of land, unless you can control the litigation, unless you can control the interests of the share-croppers and unless you can control other interests of the tenants, this will be only an exercise, I should say, in ideological thinking and jugglery of progressive words. Nothing else.

MR. CHAIRMAN : The hon. Minister.

SHRI VASANT SATHE (Akola) : I had given notice under Rule 193...

MR. CHAIRMAN : No, please. In fact there are 20 more names.

SHRI VASANT SATHE : If we are not allowed, then what is the use of giving notice... (Interruptions)

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED) : Mr. Chairman, Sir, ...

श्री भोगेन्द्र झा : मैं स्पष्टीकरण के लिये एक सवाल पूछना चाहता हूँ।

सभापति महोदय : देखिये, अब तो उनको बोलने दीजिये। अब मत रोकिये। अब बोलने दीजिये।

श्री भोगेन्द्र झा : केवल एक प्रश्न करना चाहना हूँ स्पष्टीकरण के लिए, प्रायः चाहे प्रती इजाजत दीजिये, बीच में दीजिये, बाद में दीजिये... (इयबचान) ...

सभापति महोदय : अगर प्राय ही लोग इस तरह कीजियेगा तो मैं हाउस ऐडजर्न करके हट जाऊंगा। I will not ask the hon. Minister to give his reply if you do not hear him I will adjourn the House. No interruptions are allowed. Kindly hear the Minister.

SHRI F. A. AHMED : In my statement on the 27th April, 1972, I had placed before the House all the relevant facts regarding the recommendations of the Central Land Reforms Committee. Even after that statement, some misunderstanding seems to have continued. I am, therefore, glad that this House has been able to devote a few hours today to have a thorough discussion about ceiling on agricultural lands. The main point which is under consideration is whether the land irrigated through private source should be equated with the land irrigated through the Government source. And, about this matter, clarification has been given by my colleague, Shri Shunde wherefrom it will be apparent that at no stage had we given either before this House or before the Rajya Sabha any other statement than the statement of the decision taken by the Central Land Reforms Committee. As he has given those instances I would not like to repeat or go through the same points.

[Shri F. A. Ahmed]

But, I would only like to say one thing that this matter was recently taken up and considered by the Central Land Reforms Committee. The Land Reforms Committee, after considering all the aspects, and various view-points which have been expressed in the newspapers, and various statements which have been made by various people and the discussions which were held on two occasions by the Central Land Reforms Committee,—after considering all those decisions,—they came to the following conclusion. I quote.

“In the discussion that ensued the first point to be discussed at length was whether or not the Ministry of Agriculture had distorted the recommendations of the Committee. At the request of some members, relevant portions from the *verbatim* report of the meeting held on 16-4-1971 were read out. The view expressed at that meeting was that irrigation from private sources should not be equated with irrigation from public sources because such a policy might inhibit future investment in irrigation. No opposition to that point of view was expressed by any member of the Committee. In the meeting held on August 3, 1971, the question of differentiating between private and public irrigation was not raised. The Committee noted that the discussions were held in two stages on two dates, first, on 16th April, 1971 and then on 3rd August, 1971. These discussions should be considered together. The question of source of irrigation was discussed in the first meeting and no opposition was expressed to the view that private irrigation should not be equated with public irrigation. The question was not re-opened on 3-8-1971. Clarification to this effect was given in the Rajya Sabha on 4-8-1971 immediately after the statement was made. The same stand was taken in

answering a Lok Sabha question later on. After considering all aspects of the matter at length, the Committee came to the unanimous conclusion that there is absolutely no basis for the charge that the Ministry of Agriculture had distorted the recommendations of the Committee. The Committee desired it to be recorded that there was no attempt to mislead the public.”

I would like to point out that the decision of the Committee was reported to the House, both to the Lok Sabha and the Rajya Sabha. And, the interpretation given to that decision has been supported by the Land Reforms Committee in their subsequent meetings. When they have passed such a clear Resolution and taken a certain decision in this matter, there can be no question of questioning their decision

Now, may I point out that however, since the question whether private irrigation should be equated with public irrigation has been raised, the Committee proceeded to reconsider the matter? Considerable discussion took place on this issue. In the meeting held on the 9th May, it was decided that a decision should be taken after consulting the Chief Ministers. While taking a decision, Government will bear in mind the points made by the hon. Members in today's debate.

19 hrs.

May I just point out that so far as this decision is concerned, that has to be taken after consulting all the Chief Ministers, as early as possible? Then Government will be able to take a decision regarding this matter and see how this controversy should be settled.

SHRI D. K. PANDA : May I know whether the Cabinet was opposed to any such distinction?

श्री जोगेन्द्र झा : मैं स्पष्टीकरण चाहता हूँ ।

सभापति महोदय : मैं आपको एलाऊ नहीं कर रहा हूँ।

श्री भोगेश्वर झा : वह जो बोले हैं, मैं उस पर स्पष्टीकरण चाहता हूँ।

सभापति महोदय : आज सुबह स्पीकर साहब ने जिस ब्येचन को डिसएलाऊ किया था, उसको हम इस समय एलाऊ नहीं करेंगे।

श्री भोगेश्वर झा : मंत्री जी ने जो भाषण अभी दिया है, उसी सदन में आप मुझे एलाऊ कीजिए। मेरा प्रश्न यह है—इसका मतलब यह हुआ कि सेंट्रल लैंड रिफार्मिंग कमेटी ने अभी भी प्राइवेट और पब्लिक सोर्स के मामले में कोई निर्णय नहीं लिया। उस पर चीफ मिनिस्टर्स विचार करेंगे। उनका जो पहला निर्णय था उसमें फर्क नहीं किया है, ऐसी स्थिति में मंत्री महोदय ने उल्लंघन किया है या नहीं किया है ?

SHRI F. A. AHMED : I may just point out that what the Land Reforms Committee has decided is that so far as the previous decision is concerned that was a correct one and the correct interpretation was given by us both in the Lok Sabha and in the Rajya Sabha. But since there is too much agitation regarding this question, they are prepared to reconsider this matter and that matter is under reconsideration of the Committee. That is the present position. After the Committee has made the recommendations, the Government will take a decision on that matter finally.

SHRI D. K. PANDA : What is the recommendation of the Committee ?

MR. CHAIRMAN : No questions. The House stands adjourned to meet again tomorrow at 11 a.m.

19 03 hrs

*The Lok Sabha then adjourned till
Eleven of the Clock on Tuesday
May 30, 1972/Jyaishta 9, 1894 (Saka)*